

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(EASTERN ZONE) AT KOLKATA**

O.A. No. 13 OF 2025

In the matter of:

Rasmita Patra ...Applicant
-Versus-
Central Pollution Control Board (CPCB) & Ors
...Respondents

I N D E X

<u>Sl. No</u>	<u>PARTICULARS</u>	<u>PAGE No.</u>
1)	COUNTER AFFIDAVIT OF RESPONDENT NO. 9	1-29
2)	ANNEXURE - A/9 Copy of the DLSWCA Meeting Proceeding dated 24/01/2020	29-36
3)	ANNEXURE - B/9 Copy of the Letter No. 11999, dated 12/05/2022	37-44
4)	ANNEXURE - C/9 SERIES Copy of the Lease Agreement dated 08/08/2022 and the Deed of Delivery of Possession dated 12/06/2023	45-62
5)	ANNEXURE - D/9 Copy of the Application dated 11/08/2023	63-65
6)	ANNEXURE - E/9 SERIES Copy of the Communications dated 30/12/2023	66-71
7)	ANNEXURE - F/9 Copy of the Letter dated 11/01/2024	72
8)	ANNEXURE - G/9 Copy of the Letter dated 24/01/2024	73
9)	ANNEXURE - H/9 SERIES Copy of the Notice dated 30/01/2024 and Letter dated 07/02/2024	74-76

- | | | |
|-----|---|----------------|
| 10) | ANNEXURE - I/9
Copy of the Letter dated 07/02/2024 | 77 |
| 11) | ANNEXURE - J/9
Copy of the Fire Safety Recommendation, Letter dated 09/02/2024 and 11/02/2024 | 78-83 |
| 12) | ANNEXURE - K/9
Copy of the Order dated 28/02/2024 in W.P.(C) No. 4179 of 2024 | 84-85 |
| 13) | ANNEXURE - L/9
Copy of the Letter dated 29/02/2024 | 86-87 |
| 14) | ANNEXURE - M/9 SERIES
Copy of the Letter dated 19/04/2024, 10/05/2024 | 88-91 |
| 15) | ANNEXURE - N/9
Copy of the No Objection Certificate dated 29/06/2024 | 92-93 |
| 16) | ANNEXURE - O/9 SERIES
Copy of the Counter Affidavit filed by the State Govt. along with its Annexures and Order dated 13/12/2024 in W.P.(C) No. 20271 of 2024 | 94-114 |
| 17) | ANNEXURE - P/9
Copy of the Letter dated 16/10/2024 | 115 |
| 18) | ANNEXURE - Q/9 SERIES
Copy of the Letter dated 18/01/2025 | 116 |
| 19) | ANNEXURE - R/9 SERIES
Copy of the Representations | 117-134 |

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By the Respondent No. 9 through

Date: 11/04/2025

Advocate

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No. 13 OF 2025

In the matter of:

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Central Pollution Control Board (CPCB) & Ors

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COUNTER AFFIDAVIT OF RESPONDENT NO. 9

I, Jyoti Prakash Swain, aged about 41 years, S/o Jaladhar Swain, At/P.O/P.S.: Marshaghai, District - Kendrapara, Odisha - 754213 do hereby solemnly affirm and states as follows:

- 1) That I am the Respondent No. 9 in the captioned Original Application, thus, competent to swear this affidavit.
- 2) That I have gone through the averments made in the Original Application and having understood the same, I have filed the present Counter Affidavit.
- 3) That the captioned Original Application (OA) filed with the aforestated prayer/reliefs is not maintainable and is liable to be dismissed. It is humbly submitted that the averments made in the Application are distortion of facts and based on concocted and unfounded materials on record, which cannot be gone into and placed reliance upon for the purposes of adjudicating the purported subject matter of the dispute.

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- 4) That it is respectfully submitted that this Respondent denies each and every averment/assertion/contention/allegation made by the Applicant unless any of the same is admitted specifically hereinafter. This Respondent further, submits that no averment/assertion/contention/allegation made and raised by the Applicant under any circumstance be deemed to have been admitted on the ground of non-traverse.
- 5) That at the very outset, the Respondent would like to bring to the Notice of this Hon'ble Tribunal that the Applicant has not approached this Hon'ble Tribunal with clean hands. The Applicant has suppressed material facts with an intention to obtain favourable order from this Hon'ble Tribunal. The Applicant has deliberately suppressed judicial proceedings filed by her in other forums with the same cause of action, same set of facts and pleadings, which were not entertained for which, finding no other alternative, she has approached this Hon'ble Tribunal by suppressing the same. Thus, she has played fraud on this Hon'ble Tribunal. On this score alone, the Original Application is liable to be rejected.
- 6) That before delving into the parawise reply to the averments made in the Original Application, the Respondent would like to straighten the facts governing the dispute, which would facilitate effective adjudication of the Original Application:
- i. The Government of Odisha has developed the online Single Window portal, 'GO SWIFT' i.e. Government

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of Odisha – Single Window for Investor Facilitation and Tracking, to transform the B2G interface through the entire investment lifecycle. GO SWIFT is a key business reform undertaken by the state government with the objective to provide all requisite information/clearances to investors in a hassle-free and paper-less manner. The portal is a “One-stop Solution” for information on clearances required; land banks available; application, payment, tracking & approval of G2B services; risk-based synchronized inspection by regulatory agencies; incentive administration; post land allotment services; grievance redressal; and dovetailing CSR activities with the developmental goals of the State.

- ii. The Respondent namely, Jyoti Filing Station is a proprietorship firm, and is represented by its Proprietor namely Jyoti Prakash Swain. The unit has obtained Entrepreneurs Identification Number (EIN) vide No. 013/22/00714, dated 13/12/2019 for the activity ‘Servicing of Petrol and Diesel Filing Station, Sale of Retail Outlet for MS HSD Lubricants’.
- iii. On 22/12/2019, the Respondent filed online application through Go-Swift bearing Proposal No. 2019122308. It had applied for IDCO Land at Kalinga Nagar National Investment Manufacturing Zone measuring Ac. 0.50dec. The District Level Facilitation

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Cell (DLFC) prepared the Land Assessment Report and Appraisal Report in respect of the unit.

- iv. On 24/01/2020, the matter was put up in the 67th District Level Single Window Clearance Authority Committee ('DLSWCA'), who is the Collector & District Magistrate, Jajpur. It was felt that due to rapid industrialization of Kalinga Nagar vis a vis plying of large number of vehicles, the unit would cater to the needs of various vehicles. Accordingly, after detailed deliberation, the Committee approved for allotment of IDCO land measuring Ac. 0.40dec (17,400 Sqft.) in favour of the Respondent considering the dimension of land required for the unit as per the Application of Award of RO issued by Hindustan Petroleum Corporation.

Copy of the DLSWCA Meeting Proceeding dated 24/01/2020 is annexed herewith as ANNEXURE – A/9.

- v. Subsequently, IDCO vide Letter No. 11999, dated 12/05/2022 allotted the land in favour of the Petitioner on lease hold basis for a period of 65years. The Petitioner made payments for a sum of Rs. 10,43,070/- (Rupees Ten Lakhs Forty Three Seventy) only towards land cost and other statutory component of Ac 0.400dec of land. The allotment was followed up by a

11/04/2025
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Lease Agreement dated 08/08/2022 between IDCO and the Respondent. Subsequently, the possession of the land was delivered in favour of the Petitioner on 12/06/2023 vide Deed of Delivery of Possession.

Copy of the Letter No. 11999, dated 12/05/2022 is annexed herewith as ANNEXURE – B/9. Copy of the Lease Agreement dated 08/08/2022 and the Deed of Delivery of Possession dated 12/06/2023 is annexed herewith as ANNEXURE – C/9 SERIES.

- vi. Pursuant to an advertisement floated by Indian Oil Corporation Ltd ('IOCL') on 28/06/2023, the Respondent had submitted his application on 11/08/2023, for Retail Outlet Dealership. On 30/12/2023, the IOCL communicated to the Respondent that he has been found eligible for Award of RO Dealership within 2 Km from Jakhapura Police Station towards Military Chowk on LHS on Bijupatnayak Marg Road under Open. Accordingly, the Letter of Intent was issued to the Respondent.

Copy of the Application dated 11/03/2023 is annexed herewith as ANNEXURE – D/9. Copy of the Communications dated 30/12/2023 are annexed herewith as ANNEXURE – E/9 SERIES.

- vii. On 11/01/2024, IOCL issued a Letter to the Collector, Jajpur, requesting him for issuance of No Objection

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Certificate (NOC) in favour of Divisional Retail Sales Head (F), IOCL. (MD), Bhubaneswar. The said Letter was accompanied by five (05) sets of site plan, Letter of Intent and Land Documents.

Copy of the Letter dated 11/01/2024 is annexed herewith as ANNEXURE – F/9.

- viii. Referring to the aforementioned letter, the Additional District Magistrate, Jajpur vide Letter dated 24/01/2024 requested the (a) Superintendent of Police, Jajpur, (b) the Tahsildar, Danagadi, (c) the Assistant Fire Officer, Jajpur and (d) the Superintending of Engineer, R & B, Panikoili to enquire into the matter in the field, offer their views so that he can consider the grant of NOC in favour of the Respondent.

Copy of the Letter dated 24/01/2024 is annexed herewith as ANNEXURE – G/9.

- ix. Pursuant to the aforementioned Letter, the Tahsildar, Danagadi directed the Revenue Inspector, Mantira vide Office Memo No. 285, dated 29/01/2024 to make an enquiry and furnish a report. On 30/01/2024, the R.I. had issued a Public Notice calling for any kind of public objection for opening of IOCL Retail Outlet. However, no objection was received from any quarter whatsoever within such timeframe. Accordingly, the R.I., Mantira conducted an enquiry and furnished a Report vide Letter No. 18, dated 07/02/2024 to the


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Tahsildar, Danagadi. The Report categorically stated that the land on which the Retail outlet would be opened is connected to the Biju Pattnaik Road and would not obstruct natural flow of water.

Copy of the Notice dated 30/01/2024 and Letter dated 07/02/2024 is annexed herewith as **ANNEXURE – H/9 SERIES.**

- x. Be that as it may, the Tahsildar did not issue NOC as he had received a Notice No. 1738, dated 07/02/2024 issued by the Deputy Collector, Judicial regarding Grievance Petition of the Applicant, the Sarapach and Villagers of Mantira. Vide such letter, the Tahsildar was directed to enquire into the matter and take necessary action.

Copy of the Letter dated 07/02/2024 is annexed herewith as **ANNEXURE – I/9.**

- xi. Pursuant to receipt of the aforesaid notice, on 09/02/2024, once again another public notice was issued in the locality inviting objection vide Office Notice No. 554, dated 09/02/2024. The said Notice was published in Panchayat Samiti, Danagadi, concerned Gram Panchayat Office, R.I. Office and Notice Board for wide publication. In pursuance of the notice issued by the officer, various objections and supporters were received from the villagers of Manatira Gram Panchayat. Vide such Notice, the date

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and time of objection hearing was scheduled to be held on 28/02/2025 at 11.30am. The Applicant along with others acknowledged such Notice by putting their signatures.

xii. The objections raised therein was a) Traffic Congestions, b) kids of nearby primary school may face accidents while crossing roads, c) different SHG groups using the nearby water body for chicken farming and goat farming, d) nearby agricultural land would get polluted. The supporters stated that the growing industries and development in the area, the petrol pump would full fill needs of growing demand of motor vehicle that would be used in Industries, agricultures etc. Further, it would generate employment helpful to the families.

xiii. On 28/02/2024, the public hearing took place in the Tahasil Office Danagadi. Taking into account the Objections and Supports and after verifying the enquiry report, the Tahsildar, Danagadi came to the following conclusion:

- The opening Retail Outlet would not obstruct natural water course.
- The land is connected to Biju Pattnaik Road and drainage facility is available.
- The radian distance from the proposed site to the nearest school is 150 Meter. From the Temple,

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it is 1Km, from the nearest hospital, it is 500 Meter and from the nearest village, it is 130 Meter.

- The radial distance from the nearest petrol pump is 450 Meter.
- There may not be any harm to the natural habitats.

xiv. In the meantime, the Assistant Fire Officer, Jajpur issued the Fire Safety Recommendation. Further, basing upon the report of the Assistant Executive Engineer, Panikoili (R & B) Division, Panikoili, the Office of the Superintending Engineer, Panikoili R & B Division, Panikoili informed the ADM, Jajpur recommending for grant of NOC on the ground that the approach road of the proposed land is feasible and no obstruction would be created for drainage of natural water course. The project site is feasible for approach road and drainage facilities. Similarly, the District Intelligence Bureau, Odisha Police vide Letter dated 11/02/2024 intimated to the ADM, Jajpur that there would be no law and order situation for opening.

Copy of the Fire Safety Recommendation, Letter dated 09/02/2024 and 11/02/2024 is annexed herewith as ANNEXURE – J/9 SERIES.


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xv. Without disclosing the aforesaid facts and circumstances rather by suppressing the same, on 19/02/2024, the Applicant approached the Hon'ble High Court of Orissa in W.P.(C) No. 4179 of 2024 raising grievance against inaction of the authorities in not considering his grievance. The matter was listed for the first time on 28/02/2024 and on the very first date, the Hon'ble High Court of Orissa vide Order dated 28/02/2024 was pleased to dispose of the said Writ Petition with a direction to the Tahsildar, Danagadi to dispose of the grievance of the Applicant within a period of three (03) months from the date of the receipt of certified copy in accordance with law if there is no legal impediment. It is relevant to mention here that the Hon'ble High Court was not made aware of the public hearing.

Copy of the Order dated 28/02/2024 in W.P.(C) No. 4179 of 2024 is annexed herewith as ANNEXURE – K/9.

xvi. On 29/02/2024, the Tahsildar furnished the inquiry report in the desired format in compliance with the Letter dated 24/01/2024 and Letter dated 07/02/2024 issued a Letter to the ADM, Jajpur.

Copy of the Letter dated 29/02/2024 is annexed herewith as ANNEXURE – L/9.

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xvii. Even thereafter, the ADM, Jajpur did not issued NOC, rather, the ADM, Jajpur vide Letter dated 19/04/2024 directed the Tahsildar, Danagadi to take necessary steps in accordance with the Order dated 28/02/2024 passed by the Hon'ble High Court in W.P.(C) No. 4179 of 2024. Subsequently, the Tahsildar, Danagadi vide Letter No. 1455, dated 10/05/2024 informed the ADM, Jajpur regarding the aforesaid facts vis a vis public hearing conducted on 28/02/2024, which was in essence in compliance of the directions of the Hon'ble High Court. Taking into consideration the scheme of things, the ADM, Jajpur issued No Objection Certificate on 29/06/2023.

Copy of the Letter dated 19/04/2024, 10/05/2024 is annexed herewith as ANNEXURE – M/9 SERIES.

Copy of the No Objection Certificate dated 29/06/2024 is annexed herewith as ANNEXURE – N/9.

xviii. Be that as it may, once again suppressing the aforementioned facts and the public hearing which took place on 28/02/2024, the Applicant once again approached the Hon'ble High Court in another Writ Petition being W.P.(C) No. 20271 of 2024 in order to stall the work of the petrol pump on 16/08/2024. The matter was taken on 24/09/2024, wherein, the Ld. Counsel for the Respondent appeared and pointed out

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the suppression of material facts. The Ld. Counsel for the IOCL, appeared and submitted that NOC has already been issued for establishment of the petrol pump. The Ld. Counsel for the State Govt. submitted that the Tahsildar has given written instruction which needs to be brought on record by way of Counter Affidavit. On the next date, Counter Affidavit was filed and the Ld. Counsel appearing for the Applicant sought for an adjournment to go through the Counter Affidavit filed by the State Govt. On the next date i.e. 13/12/2024, the Applicant having realised that she has been caught hold of suppression of facts which was brought on record in the Counter Affidavit of the State Govt. as well as IOCL decided to withdraw the Writ Petition. Accordingly, the Writ Petition was withdrawn vide Order dated 13/12/2024.

Copy of the Counter Affidavit filed by the State Govt. along with its Annexures and Order dated 13/12/2024 in W.P.(C) No. 20271 of 2024 is annexed herewith as **ANNEXURE – O/9 SERIES.**

xix.

While the aforementioned attempt to stall the Petrol Pump was ongoing taking resort to the writ petition , the Applicant along with the miscreants set up by her and the nearby existing petrol pump owners started creating disturbances in the work of the Respondent as a result of which, the Respondent could not continue

11/12/2024
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the construction work. Finding no other alternative, the Respondent intimated IOCL. IOCL in return, brought the same to the notice of the Superintendent of Police, Jajpur District vide Letter dated 16/10/2024 to cooperate for carrying out the construction work smoothly so that the Retail outlet could be started at the earliest.

Copy of the Letter dated 16/10/2024 is annexed herewith as ANNEXURE – P/9.

- xx. Despite the intervention of the Authorities, the Respondent could not commence the work due to intervention of the local miscreants set up by the Applicant and other nearby outlets. Therefore, IOCL vide Letter dated 18/01/2025 sought for an explanation from the Respondent on the pretext that despite the LOI being issued on 30/12/2023 there is no progress on the ground.

Copy of the Letter dated 18/01/2025 is annexed herewith as ANNEXURE – Q/9.

- xxi. The Respondent, who has invested funds and was mentally and physically harassed felt intimated by the aforesaid Letter issued by IOCL therefore, he decided to make progress with the work but once again he was manhandled by the miscreants for which, he approached the Collector Jajpur and Superintendent of Police, Jajpur praying and other Govt. Authorities for

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police protection. IOCL as well as IDCO after having come to know about the subsequent development also approached the District Collector seeking cooperation with the work.

Copy of the Representations are annexed herewith as ANNEXURE - R/9 SERIERS.

- xxii. After having failed in all aspect to stall the work legally and officially and after withdrawal of the Writ Petition, the Applicant, by suppressing the aforementioned proceedings and factual aspect, has filed the present Original Application thereby, using this Hon'ble Tribunal to settle her personal score with the Respondent at the instigation of the nearby Petrol Pump Owners, who owing to the potential competitiveness do not want the Respondent to start the Retail outlet.

7) That such being the actual scheme of things, the Respondent shall now deal with the averments made in the O.A. in a parawise manner:

i. With reference to the averments made in Paragraph No. 1, the Respondent states that the Applicant has not prayed for any relief for compensation or restitution thus, the OA cannot be construed to be filed under Section 15 of the NGT Act, 2010.

ii. With reference to the averments made in Paragraph No. 2, the Respondent categorically denies the


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allegation that there would be gross pollution and environmental damages due to construction of the concerned retail fuel station. The Respondent categorically denies that there has been encroachment upon irrigation and storm water stream. The Respondent categorically denies that the retail outlet would cause traffic congestion in the vicinity. The allegations are baseless, vague and concocted. The allegations are without any proof and moreover, the same are contrary to the enquiry reports narrated above. Furthermore, the enquiry conducted by the state authorities makes it clear that the allegations are false. The said objections were taken note of in the public hearing and categorically dealt with by the authorities and only thereafter, NOCs were issued.

- iii. With reference to the averments made in Paragraph No. 3, the Respondent states that the Applicant out of desperation has repeated the averment in the same paragraph. From 'as per the CPCB guidelines' to 'The guidelines were issued vide CPCB office memorandum No. B - 13011/1/2019-20/AQM/0814 dated 07-01-2020.', has once again been repeated. The Respondent does not dispute that there exists a guideline and the same is matter of record. However, the Respondent states that there has not been any violation of the said guideline in the present context.

The enquiry report of the Tahsildar pursuant to the public hearing makes it abundantly clear. The

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opening Retail Outlet would not obstruct natural water course. The land is connected to Biju Pattnaik Road and drainage facility is available. The radian distance from the proposed site to the nearest school is 150 Meter. From the Temple, it is 1Km, from the nearest hospital, it is 500 Meter and from the nearest village, it is 130 Meter. The radial distance from the nearest petrol pump is 450 Meter. There may not be any harm to the natural habitats.

- iv. With reference to the averments in Paragraph No. 4, the Respondent states that the allegation that the Respondent started dumping waste and debris at the proposes site is false and thus, denied. The allegation that the Respondent started encroaching irrigation and storm water drains passing along the proposes site is false and thus, denied. The allegations that the local villagers protested against such illegal dumping of waste and debris is incorrect and thus denied. The correct fact is that pursuant to receive of NOC after thorough and extensive scrutiny, public hearing, two writ petitions, the Respondent had the clearance to proceed with the work of the retail outlet. He had to commence the work as IOCL had the issued him an explanation. In addition thereto, he had every right to commence the work after having received all statutory clearance. There were no judicial or administrative order prohibiting him to start the work. The Applicant along with her henchmen, at the instigation of the

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CUTTACK TOWN

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nearby retail outlet owner created obstruction from all quarter. The Respondent was assaulted, manhandled and tortured for which, the Respondent informed the authorities for cooperation, police protection. In fact, IOCL as well as IDCO had also informed the authorities raising concern. The Applicant and her henchmen forcibly stopped the work and dragged the Respondent to the present litigation after having lost in their attempt in the Writ Petition.

- v. With reference to the averments in Paragraph No. 5, the allegation that the proposed fuel station is being set up above irrigation and storm water drain/channel is incorrect, false and thus denied. The allegation that the proposed fuel station is leading to clogging and causing obstruction of natural runoff the water which is meant for providing irrigation water to nearby agricultural fields is incorrect, false and thus denied. The allegation that the Respondent is trying to encroach upon such water channels to construct its fuel station is incorrect and thus denied. The allegation that it will cause damage to the ecology of the area and affect the natural irrigation process of adjoining agricultural fields is incorrect, false and thus denied.

None of the aforesaid allegations are supported by any document, proof thus are baseless, vague and absurd. At the cost of repetition, it is humbly stated that the enquiry report of the Tahsildar categorically the opening Retail Outlet would not obstruct natural water

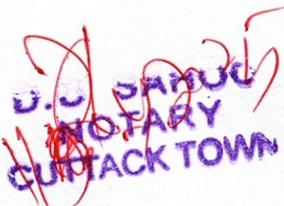
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course. There may not be any harm to the natural habitats. The land has been leased out to the Respondent by IDCO by following proper procedure of law therefore, the question of encroachment does not arise.

- vi. With reference to the averments in Paragraph No. 6, the allegation that the road abutting the proposed site is a very busy thoroughfare, many school goes pass along the said area is false. The allegation that the fuel station would led to traffic congestion in excessive emission of smoke and fugitive particles into the air is absurd and shows desperation attempt of the Applicant to stop the process. The allegations are baseless, without any proof. At the cost of repetition, it is humbly stated that the land is connected to Biju Pattnaik Road and drainage facility is available. The radian distance from the proposed site to the nearest school is 150 Meter. From the Temple, it is 1Km, from the nearest hospital, it is 500 Meter and from the nearest village, it is 130 Meter. The radial distance from the nearest petrol pump is 450 Meter. The said objection was raised and was dealt with by the Tahsildar as well as the Collector prior to issuance of NOC.
- vii. With reference to the averments in Paragraph No. 7, the Respondent states that the allegation that the said fuel station is violative of guidelines prescribes is vague with no particulars. The Respondent denies the


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NOTARY
CUTTACK TOWN

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allegations and states that there is no violation rather compliance of the guidelines.

viii. With reference to the averments in Paragraph No. 8, 9, 10 and 11, the Applicant has been set up by the nearby local retail pumps to stand against the Respondent. They had raised grievances which were duly considered by way of public hearing. All the above mentioned issues were dealt with. As stated above, there is no violation of the guidelines. Since the objections were dealt with which is evidence from the Counter Affidavit of the State Govt. filed in the 2nd Writ Petition, the Applicant - Petitioner therein, had to withdraw the same without any liberty whatsoever. In the present instance, the Applicant has not shied away from suppressing the public hearing and their grievances having been dealt with. They have not approached the Hon'ble Tribunal with clean hands, thus have played fraud on the Hon'ble Tribunal.

ix. With reference to the averments in Paragraph No. 12, the Respondent states that the allegation is vague and without any particulars. None of the guidelines have been violated.

With reference to the averments in Paragraph No. 13, the Respondent states that the Annexures are matter of record. However, the Applicant has suppressed the fact regarding the public hearing which took place on 28/02/2024 in the Tahsildar's Office whereby,

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objections were taken note of and dealt with as per the actual facts and enquiry report.

- xi. With reference to the averments in Paragraph No. 14, the allegation that the Applicant and others approached the Collector, Jajpur vide their Letter dated 09/08/2024 is without any basis or record. No document is annexed to such effect. Moreover, mere submissions of representations after a public hearing and NOC having been issued thereafter, does not have any value.
- xii. With reference to the averments in Paragraph No. 15, the allegations regarding no opportunity of hearing and consideration of objection is incorrect and wrong. It is respectfully submitted here that unless and until, the grievances were dealt with and complied, NOC was not granted to the Respondent. The documents cited above would go on to show compliance of principles of natural justice. There was a direction of disposal of the grievance of the Applicant by the Hon'ble High Court of Orissa in the 1st Writ Petition. No contempt petition was filed by the Applicant alleging violation, rather the attempt of the Applicant to stall the process by way of the 2nd Writ Petition was turned down by the Hon'ble High Court.
- xiii. With reference to the averments in Paragraph No. 16, the Respondent states that the allegation that the authorities blatantly issued permission inspite of forma grievances lodged by the locals is false. The Applicants, being the Sarpanch has furnished false

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information supported by Verification/affidavit and it has been notarised therefore, is liable for offences under Section 193 of the Indian Penal Code corresponding to Section 191 of Bhartiya Nyaya Sanhita (BNS). It is apparent from the records annexed to the Counter Affidavit that inspection has been taken place and after extensive inspection and enquiry, NOC was granted. The Applicant as well as the objectors were heard.

- xxiii. With reference to the averments in Paragraph No. 17, the allegation that the Respondent are filling up irrigation channels to construct their fuel station is false and concocted. The Report categorically stated that the land on which the Retail outlet would be opened is connected to the Biju Pattnaik Road and would not obstruct natural flow of water.
- xiv. With reference to the averments in Paragraph No. 18, the Respondent states that the allegations are false, concocted, vague and thus denied.
- xv. With reference to the averments in Paragraph No. 19, the Respondent states that the allegation that the authorities are sitting tight inspite of receiving repeated complaints/information is false. The Applicants, being the Sarpanch has furnished false information supported by Verification/affidavit and it has been notarised therefore, is liable for offences under Section 193 of the Indian Penal Code corresponding to Section 191 of Bhartiya Nyaya Sanhita (BNS). It is apparent

9
D. J. SAHOO
NOTARY
CUTTACK TOWN

TRUTHFULNESS



from the records annexed to the Counter Affidavit that inspection has been taken place and after extensive inspection and enquiry, NOC was granted. The Applicant as well as the objectors were heard.

xvi. With reference to the averments in Paragraph No. 20, the Respondent state that the NOC has been granted after following due process of law. The grievance of the Applicant as well as the objectors were heard extensively. There has been no violation of any guideline or law as alleged by the Applicant. Instead, the Applicant has approached the Hon'ble Tribunal with unclean hands thus, is to be held liable.

xvii. With reference to the averments in Paragraph No. 21, 22, 23, 24, 25 and 26, the Respondent states that the allegation are vague, baseless and without any particulars whatsoever. Most of them are mere repetition which shows desperation on the part of the Applicant.

xviii. With reference to the averments made under the heading of Grounds, the Respondent states that most of them are mere repetition which has been categorically dealt with. Nevertheless, the allegations raised therein are also denied. No ground either legal or factual are made out so as to warrant interference of this Hon'ble Tribunal.

xix. With reference to the prayer made in the O.A., the Respondent states that none of the prayers are

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CUTTACK TOWN

Jyoti Prakash Swain

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maintainable either on facts and law, thus the O.A. is liable to be dismissed with cost.

- 8) That it is respectfully submitted here that the Original Application is liable to be dismissed on the following amongst other factual as well as legal grounds:

A. SUPPRESSION OF MATERIAL FACTS

Anyone who takes recourse to method of suppression in a court of law, is, in actuality, playing fraud with the court, and the maxim '*supressio veri, expression falsi*', i.e., suppression of the truth is equivalent to the expression of falsehood, gets attracted. From the averments made in the O.A. and from the disclosure of facts as done in the present Counter Affidavit, it is evident that there has been a calculated concealment of the fact before this Hon'ble Tribunal. It can be stated with certitude that the Applicant tried to gain advantage by such factual suppression. The fraudulent intention is writ large. In fact, he has shown his courage of ignorance and tried to play possum.

B. UNCLEAN HANDS & EQUITY

The Hon'ble Supreme Court has recently in one of the proceeding held that the expression 'clean hands' connotes that the suitor or the defendant have not concealed material facts from the court and there is no attempt by them to secure illegitimate gains...A court

Jyoti Prakash Swain

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NOTARY
CUTTACK TOWN



of law cannot be the abettor of inequity by siding with the party approaching it with unclean hands. This also brings to mind the oft-quoted legal maxim—he who seeks equity must do equity.

C. ABUSING THE PROCESS OF LAW

The Hon'ble Supreme Court as well as the Hon'ble High Courts have time and again made it clear that suppression or concealment of material facts is not an advocacy. It is a jugglery, manipulation, manoeuvring or misrepresentation, which has no place in equitable and prerogative jurisdiction. If the applicant does not disclose all the material facts fairly and truly but states them in a distorted manner and misleads the court, the court has inherent power in order to protect itself and to prevent an abuse of its process to discharge the rule nisi and refuse to proceed further with the examination of the case on merits. If the court does not reject the petition on that ground, the court would be failing in its duty. In fact, such an applicant requires to be dealt with for contempt of court for abusing the process of the court.

D. FORUM SHOPPING

After having failed miserably to avail favourable order from the Hon'ble High Court of Orissa in two Writ Petitions, on account of suppression of facts, the Applicant has once again approached this Hon'ble

Jyoti Prakashan

17/11/2019
D. S. SINGH
NOTARY
CUTTACK TOWN

~~17/11/2019~~

Tribunal with the same set of facts and grievance, but this time by suppression the proceedings of the Hon'ble High Court, in order to avail favourable order, on a different context.

E. TOOL TO UNLEASH PERSONAL VENDETTA

It is a settled canon of administration of justice as held by the Hon'ble Supreme Court that no litigant should be permitted to misuse the judicial process by filing frivolous petitions. No litigant has a right to unlimited drought upon the court time and public money in order to get his affairs settled in the manner as he wishes. Easy access to justice should not be used as a licence to file misconceived and frivolous petitions. The Court must ensure that its process is not abused and in order to prevent abuse of the process the court, it would be justified even in insisting on furnishing of security and in cases of serious abuse, the Court would be duty bound to impose heavy costs.

Pratik Prakash Sharma

F. NO CASE MADE OUT TO INVOKE JURISDICITON OF NATIONAL GREEN TRIBUNAL:

The dispute is not within the domain of the Hon'ble Tribunal. There is no violation of any of the provisions of any of the acts mentioned under Schedule I of the Act, 2010. The Applicant has failed to showcase any

1/1/2024
**D. G. SINGH
NOTARY
CUTTACK TOWN**

26

such violation so as to warrant interference of this Hon'ble Tribunal.

G. NO CAUSE OF ACTION

The entire case of the Applicant is that despite there being grievances raised, the State Authorities are sitting idle over the issue. However, the State Authorities have intervened, conducted enquiry, taken care of the objections and grievances raised and thereafter, granted NOC. The aforesaid aspects have not been challenged by following due process of law. Moreover, similar grievance was raised by the Applicant before the Hon'ble High Court of Orissa but was turned down. Therefore, the same cannot be reagitated at this juncture on the present set of pleadings and facts.

H. ALLEGATIONS ARE VAGUE

The allegations labelled against the Respondent in the O.A. are vague, absurd and without any basis for which, the same warrants does not warrant any interference of this Hon'ble Court.

- 9) That in view of the above, it is expedient in the interest of justice to dismiss the Original Application with exemplary cost on the Applicant.

11.7.2025
D. C. SAHOO
NOTARY
CUTTACK TOWN

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Jyoti Prakashan

27

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH KOLKATA**

IN

Original Application No. 13/2025/EZ

IN THE MATTER OF :

RASMITA PATRA

... APPLICANTS

VERSUS

CENTRAL POLLUTION CONTROL BOARD & OTHERS

... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 09: JYOTI PRAKASH SWAIN

AFFIDAVIT

I, Jyoti Prakash Swain, S/o Late Jaladhar Swain, aged about 41 years, Proprietor of Jyoti Filing Station, At/P.O.: Marshaghai, Dist.-Kendrapara, Odisha- 754213, do hereby solemnly affirm and sincerely state as follows:

1. That the Deponent is the Proprietor of Jyoti Filing Station, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from official records and hence I am competent and authorized to verify, sign and swear this affidavit.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority, the contents thereof are true and correct to the best of my knowledge and true to the best of my information which I obtained from my personal sources. I believe the information to be true for the following reasons: Basing upon the official records and information.

Identified by me

Salil Kumar Mahapatra
Advocate
11. 04. 2025

Jyoti Prakash Swain

Deponent

11.04.2025
D.S. SAHOO
NOTARY
CUTTACK TOWN

28

VERIFICATION

Verified at Cuttack on this day of 11/04/ 2025 that the contents of the above replies are correct and true on the basis of the record and are true to the best of my knowledge as per official records and information. Nothing has been concealed therefrom or mis-stated.

Verified at Cuttack on this the 11th day of April, 2025

Identified by me

Satish Kumar Maharana
Advocate

Jyoti Prakash Swain

Deponent

Notary's signature is attested on identification

K. Maharana
Advocate
D. C. SAHOO
NOTARY, Cuttack Town

11.04.2025

11.04.2025
D. C. SAHOO
NOTARY
CUTTACK TOWN

Proceedings of the 67th District Level Single Window Clearance Authority
Committee (DLSWCA) Meeting of Jajpur District held on 24 /01/2020
At 11.00 A.M in the Office Chamber of Collector & District Magistrate, Jajpur.

The list of Members attended the 67th District Level Single Window Clearance Authority Committee(DLSWCA) meeting of Jajpur District is enclosed at Annexure-I.

The DLSWCA meeting was presided by Collector & District Magistrate, Jajpur. Then detail discussion was made as per the agenda and decision taken as follows.

1. Confirmation of the proceedings of the last Dist. Level Single Window Clearance Authority meeting held on dt.30/12/2019.

The proceedings of 66th DLSWCA meeting held on dt.30/12/2019 was circulated among all members of the Committee, vide Memo No 3343, dt.31/12/2019 of RIC, Kalinga Nagar, Jagatpur. Since no suggestion/comments have been received from any quarters, the same was confirmed by the Committee.

2. Functioning of DLFC meeting of Jajpur District.

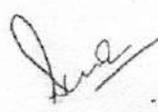
As reported by the G.M., RIC, Kalinga Nagar, the DLFC meeting for the month of January 2020 was held on dt.13.01.2019 and the proposal of M/s Jyoti Filling Station received through GO-SWIFT portal on dt.22.12.2019 was discussed and proposal recommended to DLSWCA for discussion.

3. Discussion and approval of new proposal received through GO-SWIFT portal.

The G.M., RIC, Kalinga Nagar told that in the meantime, one MSME i.e. M/s Jyoti Filling Station, Prop: Shri Jyoti Prakash Swain has filed online application through GO-SWIFT on dt.22.12.2019, bearing Proposal No.2019122308. The unit has obtained Entrepreneurs Identification Number(EIN), vide No.013/22/00714, dt. 13.12.2019 for the activity "Servicing of Petrol and Diesel Filling Station, Sale of retail outlet for MS HSD Lubricants". The total project cost of the unit is Rs.86.61 lakhs with employment provision for 16 persons. The Unit has applied for IDCO land at Kalinga Nagar National Investment Manufacturing Zone measuring Ac.0.50. Further, the DLFC has prepared the Land Assessment Report and Appraisal Report in respect of the unit. It was felt that due to rapid industrialization of Kalinga Nagar vis-à-vis plying of large number of vehicles, this unit will cater to the needs of various vehicles. After detail deliberation the committee approved for allotment of IDCO land measuring Ac.0.40 dec.(17.400 Sqft) in favour of M/s Jyoti Filling Station at Kalinga Nagar National Investment Manufacturing Zone considering the dimension of land i.e. frontage 40 mtr. Minimum depth of 40 mtr. required for the unit as per Application of Award of RO issued by Hindustan Petroleum Corporation.

Further, the G.M., RIC reported that another MSME viz. M/s Indian East Coast Minerals has filed online application on dt.24.12.2019 through GO-SWIFT for its activities "Chrome Concentrate" and proposed to be set up at Kalinga Nagar National Investment Manufacturing Zone. Since the unit has not submitted the required documents, queries have been raised online for compliance by the unit and till no compliance has been made. The Committee decided that once the compliance are made by the unit, its proposal may be placed in DLFC and subsequently in DLSWCA.

The meeting ended with a vote of thanks to the Chair and all participants


Collector & District Magistrate Jajpur.
-Cum- Chairman, DLSWCA, Jajpur.

OFFICE OF THE GENERAL MANAGER : REGIONAL INDUSTRIES CENTRE :
KALINGA NAGAR, AT- JAGATPUR.

Memo No. 129 /Dt. 27-01-20

Copy forwarded to all the Members of District Level Single Window Clearance Authority(DLSWCA), Jajpur for information and necessary action/P.A. to Collector, Jajpur for favour of kind information of the Collector & District Magistrate, Jajpur.



General Manager,
RIC, Kalinga Nagar, Jagatpur.

Memo No. 130 (2) /Dt. 27-01-20

Copy submitted to the Chairman cum Managing Director, IDCO IDCO Tower Janpath, Bhubaneswar/Director of Industries, Odisha, Cuttack for favour of kind information and necessary action.



General Manager,
RIC, Kalinga Nagar, Jagatpur

FORMAT IN RESPECT OF RECOMMENDATION FOR ALLOTMENT OF IDCO LAND / SHED BY 67th DLSWCA, JAIPUR
(MEETING HELD ON DT. 24/01/2020)

Sl. No.	Name & address of the unit promoter name	I/E applied for	Area applied (in acre)	Built up area (in Sq.ft.)	Purpose	Project cost (Rs. In lakh)							EIN & date	Layout plan/and use statement.	Means of finance	Area Approved by DLSWCA For recommendation
						Land	Bldg.	P/M	Other	WC	total					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
01	M/s. Jyoti Filling Station, Prop: Jyoti Prakash Swain, At-Baragadia, Po-Duburi, Dist-Jaipur.	Kalinga Nagar National Investment Manufacturing Zone.	Land Ac.0.50	8300 Sft.	Servicing of Petrol and Diesel Filling Station, Sale of Retail Outlet for MS HSD Lubricants.	15.00	42.50	10.90	9.93	8.28	86.61	EIN No.013/22/00714, 13.12.2019	Submitted.	Assurance Letter submitted from SBI, Marshaghal Branch...	DLSWCA approved for allotment of IDCO land measuring Ac.0.40dec.(17,400 Sqft) at Kalinga Nagar National Investment Manufacturing Zone.	

[Signature]
General Manager,
RIC, Kalinga Nagar, Jaipur

[Signature]
Collector & District Magistrate,
Jaipur-cum-Chairman, DLSWCA

Annexure-I

Members present in the 67th DLSWCA Meeting, Jajpur held on
dt.24 /01/2020.

Sl.No..	Name of the Officers	Designation	
1.Sj.	Ranjan Kumar Das, IAS,	Collector & District Magistrate, Jajpur.	Chairman.
2.Sj	P Prabhakar Rao,	General Manager, RIC,Kalinganagar,Jagatpur	Member Convener
3) Sj	S.K.Balabantaray	Asst. Executive Engineer, Jaraka Irrigation,Division Jaraka,Jajpur.	Member
4.Sj	.Dibayalocchan Mohapatra,	Asst.Environment Sciencitics, OSPCB, JK Road	Member.
5. Sj	Anjan Kumar Das.	Inspector Land, IDCO J.K.Road Jajpur	Member
6.Sj.	Bijay Kumar Behera.	Industrial Supervisor RIC,Kalinganagar,Jagatpur.	

LAND ASSESSMENT REPORT

M/S JYOTI FILLING STATION

FOR APPROVAL BY DLSWCA, JAJPUR FOR LAND ALLOTMENT BY IDCO

1.	Name of the area for which land has been applied.	Kalinganagar National Investment Manufacturing Zone. Ac. 0.50
2.	Name address of the promoter with contact Number.	Prop Jyoti prakash Swain. At-Baragadia, po-Duburi , Kalinganagar, Dist-Jajpur . 750026. 9937070466.
3.	Acknowledgement for EIN/IEM	013/22/00714 Date 13.12.2019
4.	Type of service to be rendered with Annual Installed capacity.	Servicing of Petrol Diesel Filling Station. Sale of Retail outlet for MS HSD Lubricant 102200000 Ltr
5.	Detail project Cost.	
	a) Land & Land Development.	Rs 15.00 Lakhs
	b) Building and civil construction.	Rs 42.50. Lakhs
	c) Plant & Machinery with electrification & Installation.	Rs. 10.90 Lakhs
	d) Other fixed assets.	Rs. 9.93. Lakhs.
	e) Margin for Working capital.	Rs 8.28 Lakhs
	Total project cost.	Rs. 86.61 Lakhs.
6.	Power Required.	25KW
7.	Employment.	16
8.	Area of Land/Shed Applied for.	Land Ac.0.50 at Kalinganagar National Investment Manufacturing Zone.
9.	Provisional Assessment on Land requirement.	Land if available Ac 0 .40 dec.(17,400 Sqft)
10.	Built-up area.	8300 Sqft.
	Details of Building & Land Utilisation Additional land	
	a) Factory shed .	7093.476 Sqft.
	b) Office/Security Room.Staff Rest Room	1000 qft.
	c) Vehicle Service Area.	3003.156 Sqft.

	d) Raw material finished products shed.	-
	e) Vehicle Parking space.	3013 Sqft.
	f) Store room/Cycle & M.Cycle stand.	-
	g) Toilet Block/Generator Room.	193.752 Sqft
	Total:	8288 Sqft. or 8300sqft
11.	Remarks/Recommendation.	DLFC recommended for allotment of IDCO Land measuring Ac.0.40 dec.(17,400 Sqft) at Kalinganagar National Investment Manufacturing Zone
12.	Approval: Area of Land approved by DLSWCA for allotment.	Land Approved by DLSWCA Ac 0.40 dec.(17,400 Sqft) at Kalinganagar National Investment Manufacturing Zone. Jajpur.

P. P. Chakravarty
 24.1.2020
 Ind. Supervisor
 RIC, Jajpur

APPRAISAL FORMAT (REVISED)

Name and Address of the unit: M/S JYOTI FILLING STATION.

Activity: Service of Retail Outlet for MS HSD Lubricant .

Project cost-Rs 86.61 Lakhs

Employment- 16

Turn over-Value Rs-1248.00 Lakhs

Gross profit: Rs 26.13 lakhs

SL No.	CRITERIA	Max.m arks	Maximum Marks	Marks scored
1	a) Background of the Entrepreneur.	10		-
	-Educational qualification.	5	Up to 10 th -1, +2 Level-2, Graduation-3, Post Graduation and above-5	03
	Technical Qualification	3	ITI-1, Diploma-2, BE/MCA/MBA/CA-3	00
	Experience	2	Experience in non-similar line-1, Experience in similar line-2	02
	b) Net Worth	5		03
	Up to 10% of project cost.	1		-
	For Every additional 10%	1		-
	Equity.	5		03
	c) UP to10% of project cost.	2		-
	For every additional 5%	1		-
2	Employment Generation.	5		-
	Upto 10 lakh Investment per Employment	5		5
	Additional Investment per employment of Rs.10.00 lakh.			-
3	Financial parameter			04
	a) Internal rate of Return	4		-
	More than 20%	4		-
	17.5 to 20%	3		01
	12.5% to 17.5%	2		-
	12.5% to 15%	1		-
	b) Debt service coverage ratio	4		04
	More than 1.75%	4		01
	1.5 to 1.75	3		-
	1.5 to 1.75	2		-

	Below 1.5	1		
4	Pollution Category	5		
	Green-4, Orange-2, Red-1			04
5	Adoption of Water Conservation System (Yes-2, No-0)	2		00
6	Use of local raw materials (1 mark up to 30% utilization and additional 1 for beyond 30% utilization)	2		
7	Project under thrust/priority sector of IPR (Priority-5, Identified Cluster-2)	5		
8	New provision included under Category of Women/SC/ST/physically handicapped.	3		
	TOTAL:-	50		30

P. B. K. S.
 21/1/2020
 Ind. Supervisor
 R.C. Jeetpur

Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



NO: HO/P&A/LA-E-7831/2020

11999

Date: 12.05.2022

To

M/s. Jyoti Filling Station,
Prop- Jyoti Prakash Swain
At-Baragadia, Po-Duburi,
Kalinga Nagar, Jajpur - 750026
E-Mail-jyotipr.swain@gmail.com,

Sub: Allotment of land measuring Ac.0.400 in favour of M/s. Jyoti Filling Station for servicing of Petrol & Diesel Filling Station, Sale of retail outlet for MS HSD Lubricants at Kalinga Nagar Industrial Complex, Jajpur.

Ref : GM RIC, Kalinga Nagar Letter No.130 dt.27.01.2020.

Sir,

With reference to the letters and subject cited above, we hereby allot patch of land measuring Ac.0.400 in favor of M/s. Jyoti Filling Station at Kalinga Nagar, Industrial Complex of district Jajpur as per recommendation GM RIC, Kalinga Nagar, Jagatpur vide memo No.130 dt.27.01.2020 according to the decision taken in the 67th DLSWCA meeting Jajpur held on 24.01.2020 and approved by LAC, IDCO held on 23.12.2021. The land being transferred by the State Govt. in favour of IDCO for establishment of Industries & allied services on the following terms and conditions. The detailed land schedule is given below.

1. The land is allotted on lease hold basis for a period of 65 years.
2. You have already made payment a sum of Rs.10,43,070.00 (Rupees ten lakh forty three thousand seventy) only towards land cost & other statutory component of Ac.0.400 of land, Rs.10,00,000.00 (Rupees ten lakh) only towards land cost @ Rs.25,00,000/- per acre, Rs.14,000.00 as Industrial Infrastructure Up-gradation Scheme (IIUS) component @ Rs.35,000/- per acre and GST 18% Rs.2,520.00 as decided by LAC & approved by SLSWCA(IIAC) with a condition that additional cost, if any approved by Govt./ IDCO you would be liable to pay the same.
Besides, you have also deposited Annual Rent of Rs.17,500.00 i.e. 1.75% of land value for the financial year 2021-22 with IDCO and GST @18% Rs.3,150.00.
3. You have also deposited a sum of Rs.5,000/- (Rupees five thousand) only towards non-refundable processing fee, Corpus fund for APPA Rs.50.00 (Rupees fifty) only and GST Rs.900/-@18%.

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, Land Division, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

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✉ bijaykumar.dash@idco.in / cgmland@idco.in | www.idco.in

Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



4. All the payments pertaining to this allotment shall be made in shape of Bankers Cheque/ Demand Draft on any Nationalized Bank drawn in favour of "Odisha Industrial Infrastructure Development Corporation" payable at Bhubaneswar.
5. The land shall be utilized for establishment of your proposed Industry/ project only. The land shall not be sub-leased for any purpose to any other institution / individual.
6. IDCO reserves the right to change size / alignment / location of allotted plot any time before your taking of possession and as per ground condition.
7. The land schedule and map shall be finalized as per field position at the time of demarcation and delivery of possession.
8. You shall pay the annual rent of the demised land i.e. @ 1.75% of the land value subject to revision by the appropriate authority from time to time, every year, before end of January to facilitate us to deposit Govt. dues, failing which, you will be liable to pay the interest as fixed by Govt./IDCO from time to time.
9. You shall obtain necessary clearance from the State Pollution control Board within 6 (Six) months from the date of taking over of physical possession of the land for establishment of your proposed Servicing of Petrol & Diesel Filling Station, Sale of retail outlet for MS HSD Lubricants, at KNIC Jajpur on the allotted land before taking up any civil construction / industries/ intuitional activities and will maintain the environmental balance which might be required at the time of commissioning of your project/industry.
10. You shall abide by the following conditions stipulated in letter F.No.8-213-91-FC (Vol-II) Dtd. 17.01.2005 issued by Govt. of India in the Ministry of forest and Environment in respect of land more fully described in the schedule.
 - (i) Minimum area for construction of factories shall be utilized under supervision of the RCCF, Bhubaneswar.
 - (a) Vacant land / land remaining after the establishment of the factories shall be planted up at the project cost under supervision of State Forest Department.
 - (b) **Green belt shall be created by the user agency at the earliest as per earlier stipulation vide letter dated 3/4.02.1993.**

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Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



- (c) State Govt. shall ensure compliance of the remaining conditions incorporated in the final approval granted vide Ministry's letter No.8-213-91-FC Dt.3.2.93 by the user agency such as:
- (i) Legal status of the forest land will remain unchanged.
 - (ii) Land should be used for green belt plantation using mainly indigenous species at the cost of the project.
 - (iii) Free supply of fire wood shall be given to the labourers working on the project if tree growth exists.
11. You shall have to take necessary clearance of the local DFO before felling of trees if any, in case of both acquired private and Govt. land allotted in your favour.
12. (a) You shall also have to abide by all the applicable environment related laws/ rules and regulations which are existing and which may be framed by the competent authority from time to time.
- (b) The liquid effluent discharge of / from the industries must meet OSPCB prescribed norms.
- (c) You shall have to maintain 10% of the allotted land for corridor around your site for development green belt. The development of plantations shall be taken up by you at your own cost.
13. You shall abide by the provisions of OIIDC Act, 1980 and rules / regulations made there under, including the decision of the IDCO's Board from time to time. You shall also have to abide by all the terms and conditions enumerated in the lease deed executed between IDCO and the Collector, Jajpur and the terms and conditions of the lease sanction thereto. You shall further have to abide by all the terms and conditions of the appraisal of GM, RIC, Kalinga Nagar, Jagatpur, DLSWCA and State Government.
14. You shall submit the following documents before execution of transfer of agreement, if not submitted earlier.
- (a) Copy of certificate of Incorporation/ Registration Certificate.
 - (b) Copy of Partnership deed/ copy of memorandum & Article of Association.

Odisha Industrial Infrastructure Development Corporation

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Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



- (c) A certified copy of the Resolution passed by Board of Directors/all the partners accepting the terms and conditions of this letter and authorizing any of your Partners/ Directors / Representatives to take over possession and execution of lease deed with IDCO in respect of allotted land on behalf of your Unit/ Company.
- (d) An affidavit regarding present and permanent address of the authorized proprietor(s)/ Partners/ Directors / Representatives of the Unit/ Company declaring their full-name, age, present and permanent address.
- (e) A brief profile of your project.
- (f) Submission of consolidated map of your project.
- (g) Copies of term loan sanction letter of any recognized financing agency like scheduled commercial Bank/OSFC/ IPICOL etc. and documents in support of self finance.
- (h) Letter, accepting the terms and conditions of this allotment offer.
15. You shall make necessary provisions for peripheral development along with provisions for development of ancillary industries at your own cost. These provisions shall have to be incorporated in your project report, if not provided.
16. You will take possession of the property on "as it is" condition and no further demand for any development such as earth filling, raising and the levelling etc. shall be entertained. Any other improvement or development is purely the responsibility of the allottee.
17. (a) You shall not transfer your right / title / interest in land either in part or in full including change in the constitution of the Unit/ company without prior written permission of IDCO. IDCO reserves the right to deny or grant such approval in writing.
- (b) You shall not change the constitution of the firm/ concern/ company/ Trust or, effect induction/ retirement of Promotor (s)/ Partner (s)/ Directors/ Trustee leading to the material change/ liquidation in the shareholding Partner/ ownership of the firm/ concern/ company/ Trust without prior written permission of IDCO. IDCO reserves the right to deny or grant such

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, Land Division, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

☎ +91-0674 2544180, 2540820 | Fax:2542956 / 2541982

✉ bijaykumar.dash@idco.in / cgmland@idco.in | 🌐 www.idco.in

Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



permission for reason (s) to be intimated to you in writing, or to impose any further condition (s) or, to realize any fee/ additional cost for granting such permission.

18. You shall have to execute an agreement to lease with IDCO in our prescribed performa before taking over possession for implementation of your proposed project within the moratorium period. After timely implementation of the project lease deed will be executed between the Corporation and allottee. The cost of the execution of agreement including Stamp duty & registration fee shall be borne by you. The lease agreement of the property will be executed only after your payment of full land cost/ all dues and compliance of other formalities.
19. You shall agree and admit its liability to pay any such sum or further sums towards land cost of the demised land demanded by the Lessor consequent upon the Lessor being required to pay more towards the compensation under the provision of the Land Acquisition Act. or in pursuance of the orders of any Civil Court or any other authority or Govt. enhancing the amount of compensation awarded by the Collector or other dues lawfully payable under the land acquisition proceedings or any reason whatsoever. You shall reimburse any sum or expenses incurred towards payment of the higher compensation or otherwise as may be assessed.
20. (a) You shall have to start construction only after obtaining due approval of construction plans from the competent authority. Such constructions should be made strictly as per the approved plan. The construction plan shall be prepared as per the norms fixed by concerned approving authority.
(b) You shall obtain all necessary clearance from competent authorities as would be required for construction & installation of the plant & machineries at your cost.
21. You will have to start civil construction on the allotted land within six months from date of taking over possession and utilize the land and start the commercial production within three years.
22. The internal infrastructure development of allotted land including laying of roads and their improvement, water supply and electricity for your project will be at your own cost.

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Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



23. You shall have to abide by the decision to be taken by Land Allotment Committee, IDCO and DLSWCA, HLCA, SLSWCA (IIAC) State Government of Odisha from time to time.
24. You will have to implement the project for which land is considered and start construction as per project report within 6(six) months from the date of possession of land. In case you fail to implement the project and start the project within 6(six) months. 12% interest along with 2% penal interest will be charged on the total land cost on default, the allotment will be cancelled and the amount deposited towards land cost by you will be forfeited.
25. You shall abide by the decision of the Rehabilitation & Peripheral Development Advisory Committee (RPDAC) and Project Level Rehabilitation & Resettlement Committee (PLRRC) from time to time regarding rehabilitation and employment of displaced families and also abide by the guideline / direction of Govt. of Odisha and other appropriate authorities regarding rehabilitation of displaced families.
26. You will occupy plot as per size and area mentioned in the possession report / occupation / use / encroachment if any, beyond the area handed over will attract cancellation of allotment.
27. The financial closure of the project should be completed within one year from the date of physical possession of the land.
28. In the event of breach of any of the terms and conditions indicated above allotment and terms and conditions of lease deed executed with IDCO, allotment in question shall be cancelled and the lease deed executed if any with you shall also be cancelled. You shall handover possession of the allotted land within 15 days from the date of cancellation failing which you shall be evicted from the demised property under the provisions of OPP (EUO) Act. 1972.
29. Payment of all dues of IDCO relating to earlier allotment of land to the sister concern should be cleared before allotment of this land.
30. Proper utilization of the earlier allotted land by IDCO to the Unit or sister concern in any other places has to be confirmed.

You are therefore requested to accept the above terms and conditions and submit the other required documents as mentioned in clause No.14 within 15 days from issue of this letter, after receipt the above you will be able to execute the

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Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



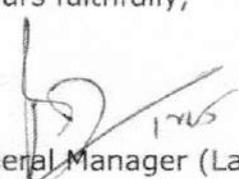
Agreement to Lease with IDCO, failing which the allotment offer shall stand automatically cancelled without making any further correspondence.

LAND SCHEDULE

Name of the village:- Dasmania			Name of the Tahasil:- Danagadi		
Name of the P.S. & No.:- Jakhapura			Name of the District :- Jajpur		
SI No.	Khata No.	Plot No.	Total Area (In Ac)	Proposed Area (In Ac)	Remarks
1	2	3	4	5	6
1	130	227(P)	0.140	0.040	
2	1	350/929(P)	0.110	0.010	
3	1	351(P)	0.320	0.020	
4	1	350(P)	0.260	0.220	
5	97	349(P)	1.310	0.050	
6	131	420(P)	1.070	0.060	
Total:-			0.400		

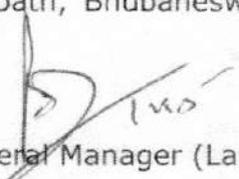
BY ORDER OF M.D

Yours faithfully,


Chief General Manager (Land)

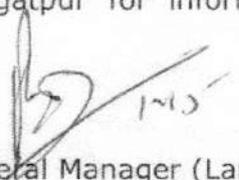
Memo No. 12000 /Date 12-05-2022

Copy forwarded to Additional Secretary to Government, Steel & Mines Department / Additional Secretary to Government, Industries Department / Chief General Manager (SLNA), IPICOL, IPICOL House, Janapath, Bhubaneswar for kind information.


Chief General Manager (Land)

Memo No. 12001 /Date 12-05-2022

Copy forwarded to District Magistrate & Collector, Jajpur / Additional District Magistrate, Kalinga Nagar, Jajpur / Sub-Collector, Jajpur / Tahasildar, Danagadi, Jajpur / General Manager, R.I.C., Kalinga Nagar, Jagatpur for information and necessary action.


Chief General Manager (Land)

Odisha Industrial Infrastructure Development Corporation

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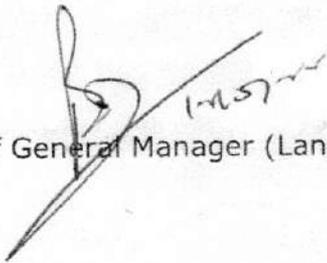
✉ bijaykumar.dash@idco.in / cgmland@idco.in | www.idco.in

Bijay Kumar Dash, OAS(SAG)
Chief General Manager (Land)



Memo No. 12002 / Date 12.05.2023

Copy forwarded to Chief General Manager (P&C) / Divisional Head, IDCO Water Supply Division / Divisional Head, IDCO Electrical Division, Head Office, Bhubaneswar / Divisional Head, IDCO Jajpur Road, Division for information & necessary action.


Chief General Manager (Land)

Odisha Industrial Infrastructure Development Corporation

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Vol-02
#3-106

GOVT. OF ODISHA
DSR, JAJPUR
JAJPUR



STAMP DUTY
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ଓଡ଼ିଶା
NON JUDICIAL

3661 7438307

Rs. ≈ 0054850 ≈ -8.8.2022

365512

ODISHA

LICENSE NO : JPRFRA001

INDIA **Zero*Zero*Five*Four*EightFive*Zero**

LC : 10,00,000 = 00
HUC : 14000 = 00
4(GR+Dev) 70,980 = 00
PF : 5000 = 00
GST : 6615 = 00
Total R. 10,96,595 = 00

District Sub-Registrar
JAJPUR

Fee Paid

4506 R. 21,932 = 00
Asst R 10 = 00
D R 60 = 00
22,002 = 00
UC R. 355 = 00
R. 22,357 = 00

DISTRICT REGISTRAR
JAJPUR



Addl. Land Officer
IDCO, Jaipur Road Division
9078124185



Jyoti Prakash Swain

AGREEMENT BY JYOTI FILLING STATION

Jyoti Prakash Swain
PROPRIETOR

An Agreement made at 8th August year-2022

Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
JYOTI Prakash Swain
PROPRIETOR

BETWEEN ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION. a corporation constituted and operated by the state of Odisha under the ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION Act, 1980 (Odisha Act 1 of 1980) and having its Head Office at IDCO Tower, Janpath, Bhubaneswar, Odisha, Pin-751022, hereinafter called the "Lessor" / "Grantor" (which expression shall unless the context does not so admit, include its successors and assigns) of the ONE PART

B+map 3VI

Franchising Sl. No-262, Dt-08.08.2022
 Non-Judicial Stamps WORTH OF Rs. 54,850/-
 (Rupees Fifty four thousand eight hundred fifty only)

Sold to

M/s Jyoti Filling Station

Ch- Jyoti prakash Soodan

-At- Dasmania, Po- Takhapura Kalinjurnagar

Dist- Jaipur

X Jyoti Prakash Soodan

S. D. Singh 08/08/2022
 STAMP CLERK
 FRANKING
 D.S. OFFICE, JAIPUR



DISTRICT REGISTRAR
 JAIPUR

AND

"**M/s. Jyoti Filling Station**", being a proprietorship firm, and having its Registered Office:- At-Dasmania, PS-Jakhapura, Kalinga Nagar, District- Jajpur represented by Shri Jyoti Prakash Swain (Proprietor), aged about 38 year, S/o- Shri Jaladhar Swain, resident of village Juna, PS- Marshaghai, District- Kendrapara with EIN No.0132200714 carrying on business in proprietors in the firm-name and style of **M/s. Jyoti Filling Station** having his / their office / place of business At-Dasmania, PS-Jakhapura, Kalinga Nagar, District- Jajpur, hereinafter called the Lessee (which expression shall unless the context does, not so admit, include its successor/successors in business / is / their survivors or survivor and the heirs, executors and permitted assigns) of the **OTHER PART.**

The "Lessor" and the "Lessee" are (hereinafter together always referred to as the "Parties" and are individually, when necessary, referred to as "Party").

WHEREAS the Lessee/Lessees has/have applied to the Grantor/ Lessor for the grant to him/them/her/it of a lease of the land and premises hereinafter described, which the Grantor/Lessor has agreed to grant to him upon certain terms and conditions vide Allotment No.11999 Dtd.12.05.2022.

AND WHEREAS before signing this Agreement, the Lessee / Lessees has already deposited the total amount of Rs.10,43,070.00 for Ac.0.400 of land i.e., a sum of Rs.10,00,000.00 towards land cost @ Rs.25,00,000.00 per acre and Rs.14,000.00 as Industrial Infrastructure Up-gradation Scheme (IIUS) component @ Rs.35,000.00 per acre and GST 18% Rs.2,520.00, Annual Rent of

[Signature]
Addl. Land Officer
IDCO, Jajpur Road Division

JYOTI FILLING STATION
Jyoti Prakash Swain
PROPRIETOR

Rs.17,500.00 i.e. 1.75% of land value for the financial year 2021-22 with IDCO and GST @18% Rs.3,150.00, Rs.5,000.00 only towards non-refundable processing fee and GST @18% Rs.900.00.

NOW IT IS HEREBY MUTUALLY AGREED as follows: -

1. During the moratorium period of three years in case of Micro, Small or Medium industries and five years in case of Large industries from the date hereof the Lessee / Lessees shall have licence and authority only to enter upon the piece of land described in the first schedule hereunder written and delineated on the plan annexed hereto and there on for the purpose of building and executing works for the implementation of the project, there on as herein after provided and for no other purpose what so ever and until the grant of such Lease as is hereinafter referred to the Lessee / Lessees shall be deemed to be a bare Lessee only of the premises at the same rent and subject to the same terms as if the Lease had been actually executed.
2. Nothing in these present contained shall be construed as a demise in law of the said land hereby agreed to be demised or any part there so as to give to the Lessee/Lessees any legal interest therein until the lease hereby contemplated to be executed and registered but the Lessee/Lessees shall only have a licence to enter upon the said land for the purpose of performing this Agreement.
However, the Lessor shall permit the Lessee the use and occupation of the Licensed Premises during the period of License herein created without any hindrance/eviction

[Signature]
Addl. Land Officer
IDCO, Jaipur Road Division

JYOTIFILLING STATION
Jyoti 'Prasanna Swamy'
PROPRIETOR

interruption and/or disturbance, claim or demand whatsoever by the Lessor or any person claiming by from under or in trust for the Lessor, save and except in the event of termination or prior determination under clause 6 below.

3. The Lessee/Lessees hereby agrees/agree to observe and perform the stipulations following that is to say: -
- a. That the Lessee/Lessees shall take possession of the property on "as is where is basis". No further demand shall be made to the Lessor for any improvement and / or development of the land whatsoever.
 - b. The Lessee/Lessees may, at its own cost, put up two sign-boards indicating its name, on the exterior of the Licensed Premises, Provided that the dimensions and exact location of such sign boards shall be intimated, in advance, to the Lessor for its approval and that such approval should be obtained, in writing, Provided However, that such approval shall not be unreasonably withheld. Such signboards should not cause any damage to the facade of the Licensed Premises and shall not contravene any local laws or regulations.
 - c. The said plot of land shall be fenced in during construction by the Lessee/Lessees at his/their/its expense in every respect.
 - d. No work shall be commenced which infringes any of the Building Regulations set out by the Appropriate Authority, Governed by Govt. of Odisha until the said


Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
Jyoti Filling Station
PROPRIETOR

8/8/22, 6:40 PM

Print Endorsement



Endorsement of the certificate of admissibility

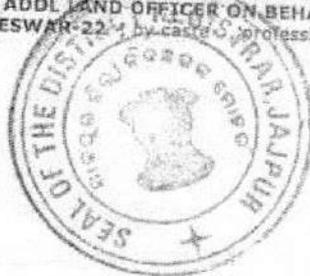
Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35@ Fees Paid : A5(b)-21932 ,A-21-10 ,D-60, User Charges-355 ,Total 22357

Date: 08/08/2022

[Signature]
DISTRICT REGISTRAR
JAIPUR
Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar District Registrar JAJPUR ADM- between the hours of 10:00 AM and 1:30 PM on the 08/08/2022 by JITENDRIYA DASH ADDL LAND OFFICER ON BEHALF OF IDCO JAJPUR ROAD DIVISION , son/wife of , of AT-IDCO TOWERS, JANAPATH, BHUBANESWAR-22 by caste & profession and finger prints affixed.



Signature of Presenter / Date: 08/08/2022

[Signature]
DISTRICT REGISTRAR
JAIPUR
Signature of Registering officer

Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
JITENDRIYA DASH ADDL LAND OFFICER ON BEHALF OF IDCO JAJPUR ROAD DIVISION		 315649555	<i>[Signature]</i>	08-Aug-2022
JYOTI PRAKASH SWAIN PROPRIETOR ON BEHALF OF JYOTI FILLING STATION		 243389161	<i>[Signature]</i>	08-Aug-2022

Identified by SUVRANSU SEKHAR DAS Son/Wife of SUBODHA KUMAR DAS of AT/PO-BATIRA, DIST-KENDRAPARA by profession Cultivation

plans and elevations shall have been so approved as aforesaid and thereafter he/they/it shall not make any alterations or additions there to unless such alterations and additions shall have been previously in like manner approved.

- e. The Lessee/Lessees shall have to start civil construction on the allotted property within six months from the date of possession and commence commercial production within three/five years from the date of handing over of possession. The extension of implementation up to one year may be allowed without imposition of penalty provided the Lessor is convinced that the delay is not due to the fault of the Lessee. However penalty at the rate of 1 % of prevailing land cost of the industrial estate shall be imposed beyond the approved implementation period at the discretion of the Lessor.
- f. The Lessee/Lessees shall be responsible for complying with all pertinent bye- laws, rules and regulations for the time being in force in respect of the changes made by the Lessee inside the Licensed premises the Lessee may deem fit for full enjoyment of the Licensed Premises.
- g. That Lessee/Lessees will pay all rates, taxes, charges, claims and outgoings chargeable against an owner or occupier in respect of the said land and any building erected thereon.


Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
Jyoti Filling Station
PROPRIETOR

8/8/22, 6:40 PM

Print Endorsement

Identified by BASUDEV SAHOO Son/Wife of KHAJINDRA SAHOO of IDCO BBSR by profession Cultivation

BASUDEV SAHOO		 42439107	<i>Basudev Sahoo</i>	08-Aug-2022
SUVRANSU SEKHAR DAS		 42439113	<i>Suvransu Sekhar Das</i>	08-Aug-2022

Date: 08/08/2022

[Signature]
Signature of Registering officer

DISTRICT REGISTRAR

Endorsement of certificate of registration under section 60 JAIPUR

Registered and true copy filed in : Office of the District Registrar, JAIPUR ADM-

Book Number : 1 || Volume Number : 1

Document Number : 11872200019

For the year : 2022

Seal :

Date: 08/08/2022



[Signature]
Signature of Registering officer
DISTRICT REGISTRAR
JAIPUR

- h. The Lessee/Lessees agrees/agree and admits its liability to pay any such further sum or sums towards premium of the demised land demanded by the Lessor consequent upon the Lessor being required to pay more towards the compensation arising out of any law or order of any competent Court. The Lessee agrees and undertakes to reimburse the Lessor towards payment of higher compensation as may be assessed.
- a. That the Lessee/Lessees shall from time to time pay to the Lessor such recurring fees in the nature of service or other charges as may, be prescribed by the Government of Odisha under the Odisha Industrial Infrastructure Development Corporation Act, 1980 and the Rules framed thereunder.
- j. That the Lessee will keep the Lessor indemnified against any and all claims for damage which may be caused to any adjoining buildings or other premises by such building or in consequence of the execution of the aforesaid works and also against all payments whatsoever which during the progress of the work may become payable or be demanded by the Municipality or any local authority in respect of the said works or of anything done under the authority herein contained.
- k. That the Lessee shall observe and conform to all rules, regulations and bye-laws of the Local Authority concerned or any other statutory regulation in any way relating to public health and sanitation inforce for the time being and shall provide sufficient latrine


Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
JY011
PROPRIETOR

accommodation and other sanitary arrangement for the labourers and workmen employed during the construction of the buildings on the said land in order to keep the said land and its surroundings clean and in good condition to the entire satisfaction of the Divisional Head, IDCO and shall not, without the consent in writing of the Divisional Head, IDCO permit any labourers or workmen to reside upon the said land and in the event of such consent being given shall comply strictly with the terms thereof.

- l. That the Lessee/Lessees will not make any excavation upon any part of the said land nor remove any stone, earth, or other material there from except so far as may, in the opinion of the officer authorised by the Grantor/Lessor, be necessary for the purpose of forming the foundations of the building and compound walls and executing the works authorised by this Agreement.
- m. That the Lessee/Lessees will not directly or indirectly transfer, assign, sell, encumber or parts with his/their/its interest under or the benefit of this Agreement or any part thereof in any manner whatsoever without the previous consent in writing of the Corporation. However in case of the Lessee is desirous of creation of charge/ interest of any Banking or Non-Banking Financial Company for financial assistance for the purpose of grant of license, the same may be executed with prior consent of the Lessor in the


Addl. Lead Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
JYOTI FILLING STATION
PROPRIETOR

format and procedure mentioned under the regulations and rules of the Lessor. In this event also, it is hereby clarified that at no point of time the Lessee per se gets any interest over the demised premises of the License.

- n. That the Lessee/Lessees shall not at any time do, cause or permit any nuisance in or upon the said land and in particular shall not use or permit the said land to be used for any industry other than the purpose for which the land is allotted.
- o. That the Lessee/Lessees shall at own cost construct and maintain an access road leading from the Estate road to the said land in strict accordance with the specifications and details prescribed by the Divisional Head concerned.
- p. The Lessee shall always be liable to make good the exterior and structure of the Licensed Premises including walls, drainage and roof by carrying out necessary repairs or renovations within its statutory common duty of care.
- q. That in employing skilled and unskilled labour the Lessee/Lessees shall give first preference to the persons who are able-bodied and whose lands are acquired for the purpose of the said industrial area.
- r. The Lessee/Lessees hereby agrees/agree to bear all charges to be paid to the power supply company for making the power available to the Lessee in terms of these presents and for consumption of the electric power by the Lessee.


Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
Jyoti Filling Station
PROPRIETOR

4. That the Lessor hereby agrees to observe and perform the stipulations following that is to say:

a. The Lessor shall not be liable to the Lessee, its Directors, officers, employees, servants, agents, invitees, visitors, customers or any other person using or at any time being upon the Licensed Premises or any personal injury, damage, loss or inconvenience howsoever or whatsoever caused to them or to any goods or chattels brought by any person upon the Licensed Premises it being the intention of and agreed to between the Parties that the Lessee and other persons using the Licensed Premises shall use the same solely at the risk of the Lessee, provided that, such injury, damage, loss or inconvenience is not caused by the negligence of the Lessor, its employees or agents.

b. The Lessor further agrees that as soon as the Divisional Head / Land Officer / authorized officer of IDCO certifies on the completion of factory building and on commencement of commercial production in accordance with the terms hereof and if the Lessee/Lessees shall have observed all the stipulations and conditions herein before contained, the Lessor will grant and the Lessee/Lessees will accept a lease (which shall be executed by the parties in duplicate) of the said land and the factory building erected thereon for a term of 65 (sixty five) years or for the balance lease period, from the date of handing over possession.


Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
JYOTI Pharkam Jwari
PROPRIETOR

c. The Lease shall be prepared in duplicate in accordance with form of Lease set out in the schedule hereunder-written with such modification and conditions there to as may be agreed upon and all costs, charges and expenses of and incidental to the execution of Agreement and its duplicate, also the lease and its duplicate shall be borne and paid by the Lessee/Lessees alone.

5. Termination, post-termination obligations

Either Party ("non-defaulting party") shall be entitled to terminate this Agreement in the event of the other party ("defaulting party") committing a material breach of the terms, conditions and covenants contained in this Agreement to be observed and performed by the defaulting party by giving 30 days advance notice in writing and if the defaulting party rectifies the breach and informs the non-defaulting party in writing about the same within the said period of 30 (thirty) days then the notice will cease to be effective.

However, if the defaulting party is unable to rectify the breach within the period of 30 days, then this Agreement shall, at the option of the non-defaulting party, stand terminated.

6. Notices

All notices or other communications required or permitted to be given under this Agreement shall be in writing and shall be either delivered personally or sent by mail, at the following addresses of the Parties:


Addl. Land Officer
DCO, Jaipur Road Division

JYOTI FILLING STATION
Jyoti
Proprietor

- a. To the Lessor at its Registered office mentioned herein, and
- b. To the Lessee at
 - i. The Licensed Premises and
 - ii. Its registered office

Notice shall be deemed to be given on the seventh business day after such notice is mailed, if sent by registered mail. Any notice shall commence on the day such notice is deemed to be given.

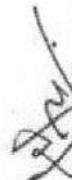
A Party may change its address for purposes hereof by notice to the other Party.

7. Force Majeure

Neither Party shall be liable to the other Party for failure to perform its obligations hereunder due to the occurrence of any event beyond the control of such Party and affecting its performance including, without limitation, governmental regulations, orders, administrative requests, rulings or orders, acts of God, war, war-like hostilities, civil commotion, riots, epidemics, or any other similar cause or causes.

8. Governing Law

It is declared and confirmed by the Parties hereto that what is recorded in this Agreement reflects the true intention of the Parties and neither Parties shall contend to the contrary. This Agreement shall be governed and construed in accordance with the laws of India.


Addl. Land Officer
IDCO, Jaipur Road Division

JYOTI FILLING STATION
Jyoti Filling Station
PROPRIETOR

9. Costs for Registration

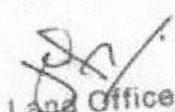
All costs and expenses for preparation, execution and registration of this agreement/licence shall be borne by the Lessee.

10. Should there be any conflict between the terms contained in this Agreement and the term contained the IDCO Act/IDCO Land Regulations hereunder - written the latter shall prevail.

11. For the purpose of this Agreement to Lease the expression Chairman-cum Managing Director, IDCO shall include the Managing Director / the Land Officer / Divisional Head or any other authorised Officer of the Lessor.

LAND SCHEDULE

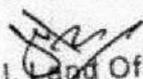
Name of the village: - Dasmania			Name of the P.S. & No.:- Jakhapura		
Name of the Tahasil: - Danagadi			Name of the District: - Jajpur		
Sl No.	Khata No.	Plot No.	Total Area (In Ac)	Proposed Area (In Ac)	Remarks
1	2	3	4	5	6
1	130	227(P) /	0.140	0.040	
2	1	350/929(P) /	0.110	0.010	
3	1	351(P) /	0.320	0.020	
4	1	350(P) /	0.260	0.220	
5	97	349(P) /	1.310	0.050	
6	131	420(P) /	1.070	0.060	
Total:-			3.210	0.400	


Addl. Land Officer
Road Division

JYOTIFILLING STATION
Jyoti Filling Station
PROPRIETOR

IN WITNESS WHEREOF Shri.....
 the Managing Director / the Land Officer / Divisional Head or any
 other authorised Officer of the Odisha Industrial Infrastructure
 Development Corporation (IDCO) has, for and on behalf of the
 aforesaid, Odisha Industrial Infrastructure Development
 Corporation (IDCO) set his hand and affixed the common seal of
 the Corporation hereto on its behalf and the Lessee/Lessee's hath
 hereunto set his/their hand/affixed the Common Seal of the
 Company the day and year first above written.

IN WITNESS WHEREOF


 Addl. Land Officer
 IDCO, Jaipur Road Division

JYOTI FILLING STATION
 Jyoti Prakash Swain
 PROPRIETOR

SIGNATURE OF THE PARTY OF
 THE ONE PART

SIGNATURE OF THE PARTY OF
 THE OTHER PART

1. Name - *Basudev Sahu*
 Address - *S/o Khajindra Sahu*
IDCO

JYOTI FILLING STATION
 Jyoti Prakash Swain
 PROPRIETOR

1. Name -
 Address

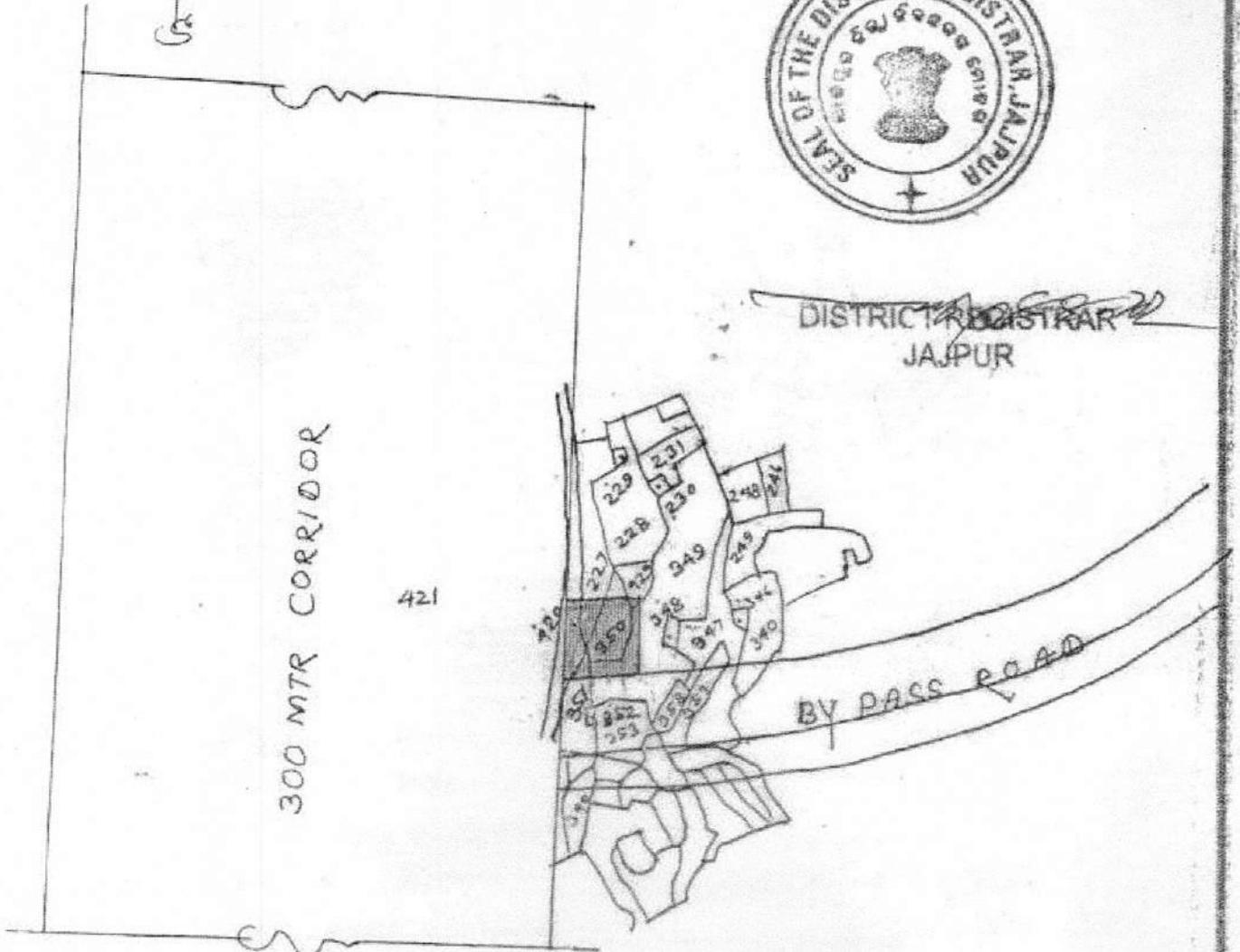
2. Name - *Suresh Kumar Das*
 Address *S/o - Subodha Kumar Das*
97/10 - Battika
Dist - Kendrapara
Pin - 754140

2. Name -
 Address

MOUZA - DASMANIA
 THANA - JAKHAPURA
 TAHASIL - DANAGADI
 DIST - JAJPUR
 SCALE - 1" = 1 MILE Map Id No - 1872200022(6)



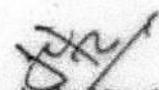
DISTRICT REGISTRAR
JAIPUR



(PLOT SIZE = 148'-0" x 118'-0")

LAND LEASED OUT TO M/S. JYOTI FILLING STATION SHOWN
THUS - 400 ACO-400


 REV. SUPERVISOR
 IDCO - BBSR
 Rev. Supervisor
 IDCO, Bhubaneswar


 ADDL. LAND OFFICER
 IDCO, JAJPUR DIVISION
 Addl. Land Officer
 IDCO, Jaipur Road Division

M/S. JYOTI FILLING STATION
 Jyoti Pratham Swami
 PROPRIETOR

DEED OF DELIVERY OF POSSESSION

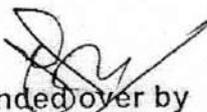
I Shri. Jyoti Prakash Swain **Propreitor** on behalf of M/s. Jyoti Filling Station have taken over possession of area measuring Ac.0.400 along with standing trees, if any, thereon in Village Dasmania ,Tahasil Danagadi in the Kalinganagar Industrial Complex in the district of Jajpur from Orissa Industrial Infrastructure Development Corporation, Bhubaneswar as per the detailed Schedules and Land Map enclosed.

Name of the villages :Dasmania
 Name of the Tahasil :Danagadi
 Name of the Police Station :Jakhapura
 Total area :Ac.0.400
 Date of delivery :12.06.2023

Land Abstract

Name of the villages :Dasmania
 Name of the Tahasil :Danagadi
 Name of the Police Station :Jakhapura
 Total area :Ac.0.400

Sl. No.	Khata No.	Plot No.	Total Area (In Ac.)	Area allotted (In Ac.)
1.	130	227(P)	0.140	0.040
2.	1	350/929(P)	0.110	0.010
3.	1	351(P)	0.320	0.020
4.	1	350(P)	0.260	0.220
5.	97	349(P)	1.310	0.050
6.	131	420(P)	1.070	0.060
Total:-			3.210	0.400


 Handed over by
 Addl. Land Officer, IDCO
 Jajpur Road Division

Addl. Land Officer
 IDCO, Jajpur Road Division

JYOTI FILLING STATION
 Jyoti Prakash Swain
PROPRIETOR
 Taken over by.
 For M/s. Jyoti Filling Station

JYOTI FILLING STATION
 Jyoti Prakash Swain
Proprietor

Application Format For Individual Applicants

Application No.	I	O	C	1	6	9	1	7	7	0	1	0	2	7	1	9	8																			
Application Date **	1	1	-	0	8	-	2	0	2	3																										
APPLICATION FOR RETAIL OUTLET DEALERSHIP																																				
Name of oil company	Indian Oil Corporation Ltd.																																			
Name of Divisional Office	Bhubaneswar																																			
Particulars of application fee (Rs.)	8,000.00																																			
Transaction Number	0660565181720																																			
Transaction Date & Time	11-08-2023 22:15:50																																			
Payment Mode	Debit Card																																			
Are you dealer of an unviable [#] SKO Dealership (# as per clause 4 (ix) (i) of brochure)?	Not Applicable																																			
Particulars of Applied location																																				
1	Sr. No. of location in the advertisement			466																																
2	Name of the Location			Within 2 Km From Jakhapura Police Station Towards Military Chowk On LHS on Bijupatanayak Marg Road																																
3	District			J	A	J	P	U	R																											
4	State			O	D	I	S	H	A																											
5	Category			O	P	E	N																													
6	Advertised on			28-June-2023						In	H2 Format_List of Advertised Locations for ODISHA_ENGLISH, H1_ORISSA POST_28062023_ADVERTISEMENT_FOR_ODISHA_STATE_ENGLISH, H1_SAMAJA_28062023_ADVERTISEMENT_FOR_ODISHA_STATE_ORIYA																									
7	Type of Site			DC																																
8	Type of RO			Rural																																
9	Group of the Applicant on the Basis of land being offered.			Group 1																																
10	Type of applicant			Proprietor																																
11	Applicant would be required to submit Affidavit in original as per the format given in Appendix – XA of the Brochure on intimation by Indian Oil Corporation Ltd. upon selection.																																			
11.1	Name Mr.			JYOTI PRAKASH SWAIN																																
11.2	Father's / Husband's Name Mr.			JALADHAR SWAIN																																
11.3	Address			C/O JALADHAR SWAIN, AT JUNA, PO MARSHAGHAI																																
	District			KENDRAPARA			State			ODISHA			Pincode			754213																				
	Tel No.									Mobile No. *			6370303997																							
	Email ID *			jyotipr.swain@gmail.com																																
	PAN			BZKPS4358B																																
11.4	Indian Citizen			Yes			Resident of India as per IT Rules											Yes																		
11.5	Gender			Male																																
11.6	Date of Birth			07-September-1984			Age			3			8			years			1			1			months			0			4			days		
	Proof of age required to be submitted as and when asked by Indian Oil Corporation Ltd.																																			
11.7	Document Relied for proof of Age			Pan Card																																
11.8	Marital Status			Married																																
11.9	Name of Spouse(if married)			PRIYANKA SWAIN																																
11.10	Spouse employed			No																																
11.11	Are you employed in Private Sector or drawing any salary/perks/emoluments from State / Central Government ?			No																																
12	Applicants Education Qualification (Minimum 10th pass or equivalent) Proof of qualifying certificate as per Eligibility criteria would be required to be submitted as and when asked by Indian Oil Corporation Ltd.)																																			
	Qualification			Name of Board/University/Institution							Certificate/Diploma/Degree					Year of Passing																				
12.1	10th Pass or equivalent			BOARD OF SECONDARY EDUCATION ORISSA												2000																				

13 **Land details - Group 1 (Copy of proof of ownership of land would be required to be submitted as and when advised by Indian Oil Corporation Ltd.)**

Name(s) of the owner of Land / Lease holder	Relationship with applicant	Date of registration of sale deed/gift deed / lease deed/ date of mutation/ date of Notarized Affidavit for offer of land as per Appendix III	Location of the land with respect to Reference point / Land mark (Specify land mark / Reference point and distance from the same)	Khasra No/Khatouni/Gut No/Survey No	Dimensions of land		
					Frontage in metre	Depth in metre	Area (Sq.m)
Plot No. 1							
JYOTI PRAKASH SWAIN	SELF	08-08-2022	AT VILLAGE DASMANIA	227(P), 350/929(P), 351(P), 350(P), 349(P), 420(P)	20.00	20.00	400.00

The above piece of plot owned by me/my family member (as defined in **Clause 4(vi) h** of Brochure) either by way of ownership / long term lease, would be made available for a period as per the terms and condition of the advertisement published by the the Oil Company **Indian Oil Corporation Ltd.**

That as per the documents available with me/us, my/our offer qualifies for being considered under "GROUP 1" as defined in **Clause 4 (vi) of the Brochure** for retail outlet dealer selection by the Oil Company **Indian Oil Corporation Ltd.**

Note: In case land belongs to member of Family / Co-owners / Others, before submission of application, notarized affidavit as per Appendix - III should be available with the applicant, which is to be uploaded/submitted as and when asked by Oil Company Indian Oil Corporation Ltd. In Case the offered land has multiple Khasra / Khatauni / Gut / Gatta / Patta / Plot / Survey Nos. etc., complete details of land to be entered in the application.

The Site map/Layout sketch (as indicated in Appendix - V of the Brochure) indicating dimensions/ area pertaining to the part/portion of the total land where Retail Outlet is proposed to be developed, will be uploaded by me as and when advised by Oil Company **Indian Oil Corporation Ltd.**

14 **Requirement of Finance:** I undertake that funds as mentioned in the advertisement will be made available by me/us as when required for setting up of RO and operation of RO.

- a) Fund for development of infrastructure for RO. (Rs. 3,500,000.00)
b) Working capital for operation of RO. (Rs. 1,600,000.00)

15 **UNDERTAKING BY THE APPLICANT**

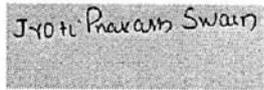
- I am aware that eligibility for Retail Outlet Dealership will be decided based on the information given in the application above. On verification by the Oil Company **Indian Oil Corporation Ltd.** if it is found that the information given by me is incorrect/ false/ misrepresented then my candidature will stand cancelled and I will be declared ineligible for the Retail Outlet Dealership.
- I also confirm that I am in possession of the supporting documents in original in respect of the information given by me in this application and if selected, failure to present these documents in original will result in cancellation of selection due to submission of false/unsupported information in this application.
- I am fully aware that if I am unable to provide suitable site mentioned above for setting up of the Retail Outlet as per the Oil Company's standard layout, then the offer / allotment of dealership made to me will be cancelled.
- I am also aware that in the event of my inability to develop the requisite infrastructure and facilities as per specification and timelines stipulated by the Oil Company **Indian Oil Corporation Ltd.** in the advertisement/LOI the allotment can be withdrawn and I will have no claim/damages whatsoever against the Oil company **Indian Oil Corporation Ltd.**
- I am also aware that in the event of my inability to arrange the funds required towards working capital for operation of the RO as specified by the Oil Company **Indian Oil Corporation Ltd.** in the advertisement or in the event of non-fulfilment of LOI conditions, the allotment can be withdrawn and I will have no claim/damages whatsoever against the Oil company **Indian Oil Corporation Ltd.**
- I am fully aware that I will not be appointed as Retail Outlet Dealer if I am employed. I shall have to resign from the service and produce proof of acceptance of my resignation from my employer before issuance of Letter of Appointment.
- I am also aware that I cannot take up any other employment nor can draw any salary/perks/emoluments from State/Central Government upon my appointment as a dealer.
- I confirm that neither I nor any member of my "family unit" (as per definition of family under multiple dealership norm given in Brochure) are employees of Indian Oil Corporation Ltd or Bharat Petroleum Corporation Ltd or Hindustan Petroleum Corporation Ltd.
- I am fully aware that If selected I shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership and will not be eligible for taking up any employment.
- I undertake to fulfill the conditions of **Indian Oil Corporation Ltd.** with regard to inducting Spouse as Co-owner in the dealership if the dealership is awarded to me.
- That, if selected, I undertake that I will be depositing an interest free Security deposit of **Rs. 400,000.00** as per the policy of the Corporation.
- That, if selected, I undertake that I will pay a non-refundable Fixed fee of **Rs. 500,000.00** as per the policy of the Corporation.
- I am also aware that the same land cannot be offered by more than one applicant for a particular RO location against the same advertisement. In case it is found that the same piece of land as offered by me has been offered by other applicant(s) for this location then my candidature for RO dealership will be

- rejected/ Dealership terminated, if already appointed.
- n. I confirm that I am of sound mental health & I am not totally paralyzed.
- o. I confirm that I have never been convicted for any criminal offence involving moral turpitude and/or economic offences (other than freedom struggle).
- p. I hereby confirm that neither I nor any member of my Family Unit (as defined under Multiple dealership norm for individuals/non-individuals of Disqualification criteria), was ever a signatory to dealership/distributorship agreement of any Oil Company, which was terminated for proven malpractices and / or for violations of provisions of the Marketing Discipline Guidelines.
- q. I do hereby confirm that I am eligible for allotment of Retail Outlet dealership as per applicability of Multiple Dealership Norm defined under Clause Disqualification in the Brochure for Selection of Dealers for Regular & Rural Retail Outlets and do not disqualify for allotment of Retail Outlet dealership under other conditions mentioned therein.
- r. I hereby confirm that my candidature has never been rejected/selection cancelled/dealership or distributorship terminated by any of the Oil Company for providing false information/misrepresentation of facts/submitting false/fake documents while applying for RO/SKO-LDO Dealership / LPG Distributorship
- s. I confirm that the mobile no., e-mail Id, PAN and address mentioned in this application form belongs to me.
- t. I am aware that this is only a business offer and the oil company. reserves the right to cancel the advertised location and I shall not claim any damages/compensation from the oil company.

Declaration

I, **JYOTI PRAKASH SWAIN** son of Shri **JALADHAR SWAIN** hereby confirm that the information given above is true and correct. Any wrong information /misrepresentation/ suppression of facts will make me ineligible for this RO dealership. That if any information/declaration given by me in my application or in any document submitted by me in support of application for the award of the RO dealership shall be found to be untrue or incorrect or false, the **Indian Oil Corporation Ltd.** would be within its rights to withdraw the letter of intent / terminate the dealership (if already appointed) and that I would have no claim, whatsoever, against the Corporation for such withdrawal / termination.

Signature of applicant



**Date :

1	1	-	0	8	-	2	0	2	3
---	---	---	---	---	---	---	---	---	---

Name of applicant

JYOTI PRAKASH SWAIN

**The date mentioned in the application will be treated as date applicable for the purpose of evaluating the eligibility criteria.

Note:* All further communication will be done on registered email address & mobile number.

Application for award of RO dealership at Within 2 Km From Jakhapura Police Station Towards Military Chowk On LHS on Bijupatanayak Marg Road District JAJPUR, State ODISHA under OPEN category Advertised on 28-Jun-2023

message

YOTI PRAKASH SWAIN <jyotipr.swain@gmail.com>
o: jogixerox@gmail.com

Tue, 15 Oct 2024 at 14

----- Forwarded message -----

From: **Petrol Pump Dealer Chayan** <noreply@petrolpumpdealerchayan.in>
Date: Sat, 30 Dec 2023, 18:57
Subject: Application for award of RO dealership at Within 2 Km From Jakhapura Police Station Towards Military Chowk On LHS on Bijupatanayak Marg Road District JAJPUR, State ODISHA under OPEN category Advertised on 28-Jun-2023
To: <jyotipr.swain@gmail.com>
Cc: <asrikanth@indianoil.in>, <duttat@indianoil.in>



IndianOil

A Maharatna
Company

Ref : IOC16917701027198

Date: 30-Dec-2023

To,

Mr. JYOTI PRAKASH SWAIN

Address: C/O JALADHAR SWAIN,
AT JUNA,
PO MARSHAGHAI
District: KENDRAPARA
State: ODISHA
Pin Code: 754213
Applicant Mobile No: 6370303997

Subject: Application for award of RO dealership at Within 2 Km From Jakhapura Police Station Towards Military Chowk On LHS on Bijupatanayak Marg Road District JAJPUR, State ODISHA under OPEN category Advertised on 28-Jun-2023

Please refer your application for award of above-mentioned RO dealership.

We are pleased to inform you that you have been found eligible for award of RO dealership at **Within 2 Km From Jakhapura Police Station Towards Military Chowk On LHS on Bijupatanayak Marg Road District JAJPUR** under **OPEN** category Advertised on **28-Jun-2023**.

We, therefore, request you to visit our office at the address mentioned below by **09-Jan-2024** and collect the Letter of Intent (LOI) for subject RO dealership.

Please bring the original Affidavit (made after the date of this letter) as per format Appendix XA as applicable given in the Brochure.

In case of your failure to collect the Letter of Intent (LOI) for subject RO dealership by the above mentioned date, your candidature is liable to be cancelled.

Please note that the Oil Company will not reimburse any expenses incurred by you for collecting Letter of Intent (LOI).

Thanking you

Yours faithfully
For Indian Oil Corporation Ltd.

Head of Divisional Office

INDIAN OIL CORPORATION LIMITED,
BHUBANESWAR DIVISIONAL OFFICE,
INDIANOIL BHAVAN,
A/2,
CHANDRASEKHARPUR,
BHUBANESWAR - 751 024,
ODISHA
0674-2745854

Indian Oil Corporation Limited Regd. Office: Indian Oil Bhawan
G-9, All Yavar Jung Marg, Bandra (EAST),
Mumbai - 40005



67

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
भुवनेश्वर मंडल कार्यालय
दुसरी मंजिल, इंडियन ऑयल भवन
A/2, चन्द्रशेखरपुर, भुवनेश्वर-751024
दूरभाष: 0674-2745854, 2745722, फैक्स: 0674-2742855



IndianOil
A Maharat
Company

विपणन प्रभाग
Marketing Division

Indian Oil Corporation Limited
Bhubaneswar Divisional Office
2nd Floor, Indian Oil Bhavan
A/2, Chandrasekharpur, Bhubaneswar - 751 024
Tel.: 0674-2745854, 2745722, Fax : 0674-2742855

Ref: R/2023/IN002211/OR./000083/2201/00038

Page: 1 of 4

Date: 30.12.2023

To,
JYOTI PRAKASH SWAIN
S/O- JALADHAR SWAIN
AT- JUNA, PO- MARSHAGHAI, DIST- KENDRAPARA
ODISHA-754213

Dear Sir/Madam,

Sub: Proposed MS/HSD B Site Kisan Seva Kendra Dealership at Location: WITHIN 2 KM FROM JAKHAPURA POLICE STATION TOWARDS MILITARY CHOWK ON LHS ON BIJUPATANAYAK MARG ROAD, District: JAJPUR State: Odisha Category: OPEN

We refer to our advertisement dated 28.06.2023 and your application form No. IOC16917701027198 for the award of MS/HSD Kisan Seva Kendra dealership at the above location and your provisional selection as a Single Candidate on 19.10.2023.

Please be informed that by this Letter of Intent, we propose to offer you a Kisan Seva Kendra dealership of Indian Oil Corporation Ltd. at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 1620 Sq. Meter approx.; 45 Meter (frontage) X 36 Meter (depth) at KHATA NO 130,1,97 & 131 PLOT NO*, Village MOUZA-DASMANIA, District: JAJPUR, State: Odisha, as indicated by you in the application for the development of the subject Kisan Seva Kendra. You have to make available said piece of land and submit all relevant land documents in respect of the same within 2 months from the date of this letter for enabling Indian Oil Corporation Ltd. to prepare layouts / applications for seeking the statutory approvals / licenses so that the Kisan Seva Kendra can be developed, failing which this offer is liable to be withdrawn.
2. For making the land available as required above, you will also ensure that the land arranged by you is either registered in your name or is leased to you for a minimum period as per the terms and condition of advertisement.
3. Indian Oil Corporation Ltd. shall prepare layouts / applications for obtaining all statutory approvals / licenses required for development of the Kisan Seva Kendra on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the Kisan Seva Kendra.
4. As and when advised by the Corporation, the site offered by you including the entry / exit / acceleration / de-acceleration / service road would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murum, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12(e)/11(e) of affidavit submitted by you along with application. Kindly note that in case the site as offered by you for putting up the Kisan Seva Kendra is not developed as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice.
5. You will provide at the Kisan Seva Kendra infrastructural facilities like Permanent Sales Building (Including Public Toilet/Electric Room/Office Room/Store/Lube display Driveway-KSK Buffer Strip/Approaches as per norms ,Yard Lighting,Water Connection/Borewell,Compressor with Electronic Air Gauge Generator/Inverter Non Fuel Facility at Kisan Seva Kendra as mentioned in the Brochure and after obtaining necessary clearances approvals/licences as applicable in each case.

CIN: L23201MH1959GOI011388, Office: INDIAN OIL BHAVAN, Website: www.iocl.com

6. In addition, you will also provide the following basic facilities at your cost at the Kisan Seva Kendra premises:-

- a. Clean drinking water.
- b. Free Air.
- c. Clean toilet.
- d. Telephone.
- e. First aid kit with valid medicines.
- f. Adequate illumination.
- g. PUC facilities, wherever it is mandatory.
- h. Other facilities as may be specified by the Corporation from time to time.

7. Additional facilities (site specific) like Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time would also be required to be developed by you. Further, in compliance of gazette notification dated 08.11.2019 which mandates provision of at least one alternate fuel facility in all new Kisan Seva Kendra commissioned post the said notification, you will ensure the minimum provision of at least one single point EV charging station conforming to standards and specification as prescribed by Divisional Office of Indian Oil Corporation Ltd. at the proposed site at your cost within the stipulated timelines.

8. Indian Oil Corporation Ltd. will provide storage tanks and pumps and other facilities considered necessary at the Kisan Seva Kendra.

9. For the facilities that may be provided by the Corporation as aforesaid, we will recover from you license fee as may be decided by the Corporation and applicable to you from time to time.

i) At present, up to a combined sales volume (MS+HSD) of less than 600 KL in a financial year for the first 3 years of operation, the SSLF recovery from the KSK shall be Rs NIL / KL for MS and Rs NIL /KL for HSD including applicable taxes.

ii) However, the License fee will be applicable whenever the combined sales volume (MS+HSD) of the KSK reaches 600 KL or above during any financial year and the same will be recovered from the first month of the next financial year. However, regardless of sales volume of the KSK, the license fee will in any case be recoverable after 3 years of commissioning of the KSK. Presently, the license fee recoverable is Rs 196.51/- KL for MS and Rs 163.76/- KL for HSD including applicable taxes.

iii) After commencement of SSLF recovery, even if the sales volume drops below the minimum combined volume (MS+HSD) of 600 KLPA, the recovery shall continue as per (ii) above.

10. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.

11. You will ensure all financial and other arrangements for operating the Kisan Seva Kendra dealership. In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation of the Kisan Seva Kendra as mentioned in the Advertisement for the location, this LOI can be withdrawn and you will have no claim/damages whatsoever against Indian Oil Corporation Ltd.

12. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd..

13. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd..

14. You will deposit with us a Demand Draft for Rs. 360000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at Bhubaneswar towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited.

15. You will also remit an amount of Rs. 5.0 Lakhs towards Non-refundable Fixed fee, by way of a Demand Draft for Rs 5.0 Lakhs drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at Bhubaneswar within 15 days of receipt of NOC.
16. You will be notified by the Corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any Central / State Govt. / Municipal or Local authorities for the time being in force.
17. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.
18. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
19. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
- In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A/CC" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).
 - In case you or any of your family member gets inducted as partner or proprietor in "A/CC" site RO dealership or LPG distributorship of our company or any other oil marketing company.
 - If it is found that you have suppressed and / or misrepresented any material facts in your application.
 - In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
 - In the event of death if you are an individual/partner.
20. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited. The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the total bidding amount within the stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn. The LOI would also be withdrawn and selection cancelled, if you are unable to submit the Non-refundable fixed fee within the stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.
21. You will not sell/lease/mortgage the said land to any third party without the permission of Indian Oil Corporation Ltd. in writing, so long as the Dealership Agreement is valid and Indian Oil Corporation Ltd.'s facilities continue at the site.
22. In case of termination of / resignation from the dealership, within 3 months of disassociation from Indian Oil Corporation Ltd., you will execute a lease or will sub lease the land together with structures thereon to the company if the company so desires, for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10 % of the then prevailing market value of the land and the structures standing thereon.
23. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:

Bhubaneswar Divisional Office
Indian Oil Corporation Limited,
Bhubaneswar, Orissa

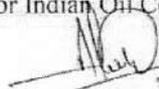
Remarks :

*PLOT NO-227(P),350/929(P),351(P),350(P),349(P) & 420(P)

Please acknowledge receipt of this letter.

Thanking you,

Yours faithfully
For Indian Oil Corporation Ltd.


30/12/23
Akula Srikanth

Divisional Retail Sales Head

ACKNOWLEDGEMENT

I/we hereby accept this Letter of Intent with all the terms and conditions stipulated therein.

I/We do hereby confirm that I/we am/are eligible for allotment of Kisan Seva Kendra dealership as per applicability of Multiple Dealership Norm defined under Clause "Disqualification" in the " Brochure for Selection of Dealers for Regular & Rural Retail Outlets" and I am / We are not disqualified for allotment of Kisan Seva Kendra dealership under other conditions mentioned therein.

I/We confirm that in the event of any proceedings pending against the dealership/distributorship (Court cases, Show Cause notices, etc.), on account of critical/major irregularities for violation of Marketing Discipline Guidelines/Dealership Agreement, Control Orders or ESMA, held by me/us or my family unit / any member/s of our organization (as defined under Multiple dealership norm for individuals/non-individuals of Disqualification criteria), the allotment made will be conditional and subject to the outcome of such proceedings. I/We understand that I/we will also not be entitled for any claim, damages, etc. in case of cancellation of allotment in the event of adverse verdict in such pending proceedings.

Place:
Date:

Signature:
Name:

Ref: R/2023/IN002211/OR./000083/2201/00038

Date: 30.12.2023

NOO:

CC : State Retail Head : Vide ref. 2201/20232024/284399 dated 29.12.2023 approval was obtained for issue of LOI. Accordingly the above LOI has been issued. This is for your kind information & records.



72

ANNEXURE F/9220

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
भुवनेश्वर मंडल कार्यालय
दुसरी मंजिल, इंडियन ऑयल भवन
A/2, चन्द्रशेखरपुर, भुवनेश्वर-751024
दूरभाष: 0674-2745854, 2745722, फैक्स: 0674-2742855



IndianOil
A Maharatna
Company

Indian Oil Corporation Limited
Bhubaneswar Divisional Office
2nd Floor, Indian Oil Bhavan
A/2, Chandrasekharpur, Bhubaneswar - 751 024
Tel.: 0674-2745854, 2745722, Fax : 0674-2742855

विपणन प्रभाग
Marketing Division

Ref.: BBSR/ NOC/Jakhpura
Date: 11.01.2024

To,
The Collector
Dist: Jajpur
State: Odisha

Sub: Request for Issuance of No Objection Certificate (NOC) for a new MS/HSD Retail Outlet at location: Within 2 Km From Jakhpura Police Station Towards Military Chowk On LHS on Bijupatanayak Marg Road, Dist. Jajpur

Dear Sir,

Enclosed please find 5 prints of layout drawing Ref.: PES/IOCL/DASMANIA dated 11.01.2024, showing therein the proposed facilities to be constructed at the retail outlet at District: Jajpur. The details of proposed site are given below:

Name of LOI Holder	: Jyoti Prakash Swain
MOUZA	: Dasmania
PS	: Jakhpur
DIST	: Jajpur
TAHASIL	: Danagadi
PLOT NO	: 227(P), 350/929 (P), 351(P), 350(P), 349(P) & 420(P)
KHATA NO	: 130, 1, 97 & 131
AREA	: 1620 Sq. Mt.

We would request you to kindly issue No Objection Certificate in favour of **Divisional Retail Sales Head (F), Indian Oil Corporation Ltd. (MD), Bhubaneswar.**

Thanking you,

Yours faithfully,
For Indian Oil Corporation Ltd. (MD),

11/1/24
Divisional Retail Sales Head(F),
Bhubaneswar Divisional Office.

- Encl.: a) Five sets of site plan
b) Copy of Letter of Intent.
c) Copy of Land Documents

एनएस डीएस/ विभागीय कार्यालय
ज्योति प्रकाश स्वयं/ Senior Manager (P&S)
इंडियन ऑयल कॉर्पोरेशन लिमिटेड (पि. प्र.)
Indian Oil Corporation Limited (M.D.)
भुवनेश्वर मंडल कार्यालय/ Bhubaneswar Divisional Office
A/2, चन्द्रशेखरपुर/ A/2, Chandrasekharpur
भुवनेश्वर-751024/Bhubaneswar-751024, Odisha

पंजिकृत कार्यालय: जी-9, अली यावर जंग मार्ग, बान्द्रा, (पूर्व), मुंबई- 400 051(भारत)

Regd. Office: G-9, Ali Yavar Jung Marg, Bandra, (East), Mumbai - 400 051 (India)

CIN: L23201MH1959GOI011388, Office: INDIAN OIL BHAWAN, Website: www.iocl.com

(ଅଦାଲତ ବିଭାଗ)



(JUDICIAL SECTION)

ANNEXURE- G/9

No. III-JA- 03/2024/ 994 /dated 24-01-2024

To

The Superintendent of Police, Jaipur, At-Panikoili.

The Tahasildar, Danagadi.

The Assistant Fire Officer, Jaipur.

The Superintending of Engineer, R&B, Panikoili

Sub: Grant of NOC for construction of MS/HSD Retail Outlet at Dasmania under Danagadi Tahasil

Sir,

I am to say that Divisional Retail Sales Head(F), IOCL, Bhubaneswar has applied for grant of NOC to set up Retail Outlet at mouza Dasmania under Danagadi Tahasil.

Mouza	Khata No	Plot No	Area
Dasmania	130,1,97 & 131	227(P),350/929(P),351(P), 350(P),349(P) & 420(P)	1620 SQMT

In enclosing herewith a copy of the sketch map of the proposed site, I am to request you to enquire into the matter in the field & offer your views taking into account of the following points, so that grant of NOC can be considered in favour of the applicant. The report must accompany the sketch map duly signed by you.

- 1- Is there any public objection for opening of Retail Outlet on the above land (action-Tahasildar)
- 2- Name of the recorded owner with khata No, Plot No., area & Kisam of the proposed land with sketch map along with sketch map of approach road with khata, Plot & Kisam of the proposed approach road to the retail outlet (Hall & Sabik) (action-Tahasildar)
- 3- Whether there will be any law & order problem for opening of Retail Outlet (action-S.P. Jajpur)
- 4- Completion on fire protection arrangement on fire safety point (action-Fire Officer)
- 5- Obstruction of Natural water course(Tahasildar/R&B)
- 6- Clearance of approach road and drainage facilities (Tahasildar/R&B)
- 7- Radial distance from the proposed site to any School, Temple, Hospital & Village (Tahasildar)
- 8- Whether grant of license to creat any harm to the natural habitants (Tahasildar).
- 9- Radial distance from the proposed site to the nearest petrol pumps (Tahasildar).
- 10- Submission of clear cut opinion/views, whether NOC will be issued or not (action-All Concerned)

Yours faithfully,

Additional District Magistrate,

Jajpur

24/1/24

OFFICE OF THE REVENUE INSPECTOR, MANTIRA

Letter No. 18 Date: 07.02.2024

To

The Tahasildar and Executive Magistrate, Danagadi

Sub : Enquire report regarding grant of NOC for construction of MS/HSD Retail Outlet at Dasamania Village.

Ref:- Your Office Memo No. 285 Dated- 29.01.2024.

Sir,

In inviting reference to the subject cited above I am to report that as per your direction I have made a search in the available records and the land status and pointwise report is as follows:

Mouza	Khata	Plot	Area	Kissam	R.T.	Remarks
Dasamania	1	350/929	Ac. 0.01 O/O 0.11	Pasi-1	Nija Chasa	All the plots acquired by IDCO and Agreement made with the applicant vide Document No. 1872200019, Dated- 08.08.2022
		351	Ac. 0.02 O/O 0.32	Ambabagayat		
		350	Ac. 0.22 O/O 0.26	Pasi-1		
		97	349	Ac. 0.05 O/O 1.31		
	130	227	Ac. 0.04 O/O 0.14	Puratan Patita	Anabadi	
	131	420	Ac. 0.06 O/O 1.07	Rasta	Sarbasadharan	

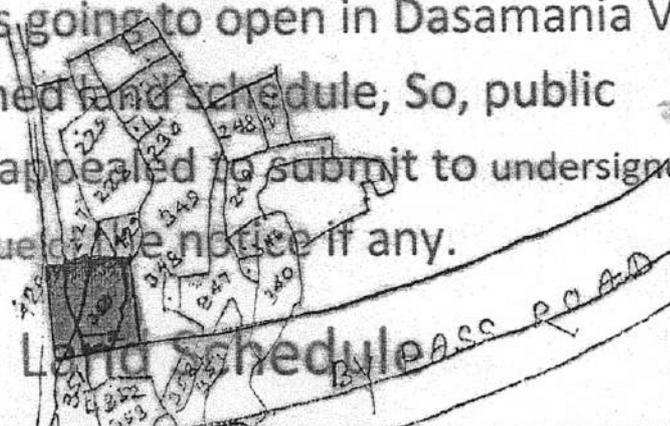
- 1- There is no public objection received for opening of Retail Outlet on above land (Public Notice attached).
- 2- Land Status given above and trace map is attached.
- 3- That opening of Retail Outlet on above land will not obstruct natural water course.
- 4- The Retail Outlet on above land is connected to the Biju Pattanyak Road and will not obstruct natural flow of water.

22/2/24
Public Information Officer
Danagadi Tahasil

ଲୋକ - ଜଣାପାରିଆ
 ସ୍ଥାନ - ମୟପୁରୀ
 ପ୍ରକାର - ଜାଗା ନମ୍ବର ୧
 ପତ୍ର - ମାନସୁରୀ
 କ୍ରମ - ୧୨^୧ ଏମ୍.ଏ.ସି.

PUBLIC NOTICE

It is hereby informed to all public of Manatira G.P. that IOCL retail outlet is going to open in Dasamania Village on below mentioned land schedule, So, public objection hereby appealed to submit to undersigned within 421 days from issue of this notice if any.



Mouza	Khata	Plot	Area	Kissam	R.T.
Dasamania	1	350/929	Ac. 0.01 O/O 0.11	Pasi-1	Nija Chasa
		351	Ac. 0.02 O/O 0.32	Ambabagayat	
		350	Ac. 0.22 O/O 0.26	Pasi-1	
		349	Ac. 0.05 O/O 1.00	Pasi-1	Nakula Patu S/O-Dina Patu, vil-Chatrakona
	130	227	Ac. 0.04 O/O 0.14	Puratan Patita	Anabadi
	131	420	Ac. 0.06 O/O 1.07	Rasta	Sarbasadharan

ନିମ୍ନ ଲିଖିତ ସ୍ଥାନରେ IOCL Retail Outlet କମିଟି ହେବ ।

Revenue Inspector
Manatira

[Signature]
30/11/24

Revenue Inspector
Manatira

- ← Jagabandhu North
- ← ଶରଣାଚାର୍ଯ୍ୟ ପ୍ରଧାନ
- ← Jagannath Pradhan
- ← Rajakumari Eswari Pradhan

[Signature]
22/11/24
Public Information Officer
Danagadi Tahasil

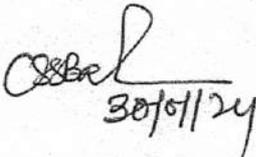
PUBLIC NOTICE

It is hereby informed to all public of Manatira G.P. that IOCL retail outlet is going to open in Dasamania Village on below mentioned land schedule, So, public objection hereby appealed to submit to undersigned within 7 days from issue of the notice if any.

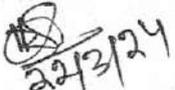
Land Schedule

Mouza	Khata	Plot	Area	Kissam	R.T.
Dasamania	1	350/929	Ac. 0.01 O/O 0.11	Pasi-1	Nija Chasa
		351	Ac. 0.02 O/O 0.32	Ambabagayat	
		350	Ac. 0.22 O/O 0.26	Pasi-1	
	97	349	Ac. 0.05 O/O 1.31	Pasi-1	Nakula Patu S/o-Dina Patu, vil-Chatrakona
	130	227	Ac. 0.04 O/O 0.14	Puratan Patita	Anabadi
131	420	Ac. 0.06 O/O 1.07	Rasta	Sarbasadharan	

- ← Jagannath Pradhan
- ← Jagannath Pradhan
- ← Jagannath Pradhan
- ← Rajakumari Pradhan


30/11/24

Revenue Inspector
Manatira

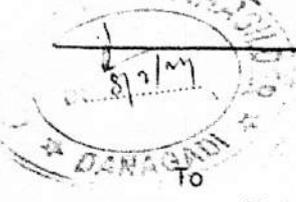

22/3/24

Public Information Officer
Danagadi Tahasil

ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର
Ph: 06728-222001 (O) 222330 © FAX-222087
E mail: dm-jajpur@nic.in website: http://jajpur.nic.in
(ଅଫିସିଆଲ୍ ଭାଗ)



COLLECTORATE, JAJPUR
Ph. 06728-222001 (O) 222330 © FAX-222087
E mail: dm-jajpur@nic.in website: http://jajpur.nic.in
(JUDICIAL SECTION)



No. IIIJA-03/2024/1738/Date. 07-02-2024

To
The Tahasildar Danagadi

Handwritten signature/initials

Sub. Grievance petition of Rasmita Patra, Sarapanch and villagers of Mantira G.P.

Ref: Letter No-994/dt.24.01.2024 of the ADM, Jajpur to your address.

Madam,

In enclosing herewith the Grievance petition of Rasmita Patra, Sarapanch and villagers of Mantira G.P regarding issue of NOC for construction of MS/HSD retail outlet at Dasmania under your jurisdiction. I am directed to request you to enquire into the matter and take necessary action at your end & submit report for taking further course of action.

Yours faithfully

Signature
07/02/24
Deputy Collector, Judicial
Jajpur

Memo No. 1738/dt. 07.02.2024

Copy to Rasmita Patra, Sarapanch and villagers of Mantira G.P, Ps-Jakhapura for information.

Signature
07/02/24
Deputy Collector, Judicial
Jajpur

Signature
07/02/24
Public Information Officer
Danagadi Tahasil



ODISHA FIRE & EMERGENCY SERVICE
FIRE SAFETY RECOMMENDATION

FORM-II

[Under Rule-12 (5)]



RECOMMENDATION No:	RECOMM1101010112024001777	APPLICATION No:	FSR1101010112024000001
Date of Issue:	29-01-2024	Date of Receipt of Application:	28-01-2024

1.	Name & Address of the proposed Building/Premises:	New M/S/HSD Filling Station, AT-DASMANIA, TAHASIL-DANAGADI, PS-JAKHAPURA RAILWAY STATION-JAKHAPURA, DIST-JAJPUR(ODISHA),PIN-755026
2.	Name and Address of the Applicant(s):	JYOTI PRAKASH SWAIN
3.	Proposed Occupancy (Type of Building):	PETROL PUMP
4.	Area with Plot Number and Khata Number:	Mouza- Dasamania, Plot No. - 227(P),350/929, 351(P), 350(P), 349(P),420(P), Khata No.- 130, 1, 97, 131, Tahasil- Danagadi, Dist.- Jajpur
5.	Date of Inspection:	29-01-2024

6. Recommendation:

The Fire Safety Recommendation for the following building(s) is/are as follows: -



A.	Structural and construction site requirements:	
i.	Details of the building(s) like height, no. of floors, area on each floor, built up area, etc	Ground Floor, Height-Sales Room-3.45 Mtr, Canopy-06.00 Mtr, Area-Sales Room-46.15 Sq.Mtr. Canopy-224 Sqm.
ii.	Parking	Open Parking.
iii.	Access To The Building	06 Mtr wide approach road.
iv.	Open spaces (In Mtrs.)	Front-10 Mtr, Rear-25.5 Mtr. Left-17 Mtr, Right-17 Mtr.
v.	Exits (Type, Number, Dimension & Ramp Arrangement)	12.5 Mtr IN and 12.5 Mtr OUT. Open to sky.
vi.	Firefighting Shaft	NIL
vii.	Lifts	NIL
viii.	Building Services	
	Electrical Service	All Electrical Fittings should be flame proof confirming to IS 2148.
	Air Conditioning	NIL
Gas supply	NIL	
Others	NIL	
ix.	Fire Command Centre	NIL
x.	Other requirements	No structure will be provided within 06 mtr of Dispensing Pump. 1.2 Mtr high boundary wall required in three sides of license premises.
B.	Fixed Fire Fighting Installations :	
i.	Fire Extinguisher	02 nos. DCP/ABC type fire extinguisher of 10/09 kg capacity should be kept near each Dispense Unit (Dispense Pump). One no. CO2 (Carbon Dioxide) type Fire Extinguisher should be kept near electric panel room and transformer.
ii.	First- Aid Hose Reel	NIL
iii.	Wet Riser	NIL
iv.	Down Comer	NIL
v.	Yard Hydrant	NIL



vi.	Automatic Sprinkler System	NIL
vii.	Manually Operated Electronic Fire Alarm System	NIL
viii.	Automatic Detection Alarm System	NIL
ix.	Underground Static Water Storage Tank	NIL
x.	Terrace Tank	NIL
xi.	Pump Near Underground Static Water Storage Tank	NIL
xii.	Pump At Terrace Tank Level With Minimum Pressure Of 3.5 Kg/Cm2	NIL
xiii.	Fire Bucket	02 nos. sand filled fire bucket should be kept near each dispense unit (Dispense Pump). 04 nos. sand filled fire buckets should be kept near Transformer
xiv.	Public Information Board	NO SMOKING, Switch Off Mobile, Telephone No. of Police, Fire, Ambulance should be displayed for public information.
C.	Opinion :	The proposed site is suitable from fire point of view for construction of petroleum retail outlet. The require fire safety measure inside the out side should be taken referring to Petroleum Rules 2002/ OISD Standard 225/ Approved Building Plan and other relevant Rules & Codes. After construction of the structure, it is requested to apply in Form-III (Online) for issuance of Fire Safety Certificate as per Odisha Fire Prevention and Fire Safety Rules-2017 .

Signature valid
Assistant Fire Officer, Jajpur
Signed by : SUSANTA
SETHI Fire Station
Date : 29-01-2024 15:31:49

NOTE

- (i) It is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
(ii) This Certificate is issued as per section 4, 5, & 6 of Information Technology Act 2000 and its subsequent amendments in 2008.
(iii) For any Query or Verification , Agency /Department / Office may visit <http://agnishamaseva.odisha.gov.in>



3473900079933

(iv) Tampering of this Certificate will attract penal action.





Email: eepwd.pkl@rediffmail.com
Phone/Fax: 06726 240120

**OFFICE OF THE SUPERINTENDING ENGINEER
PANIKOILI(R&B)DIVISION.
PANIKOILI.**

Letter No 1313 Dtd 09. Feb. 2024

To,

The Additional District Magistrate,
Jajpur.

Sub:- Grant of NOC for Construction of MS/ HSD Retail outlet, Indian Oil Corporation Limited at Dasamania under DanagadiTahasil.

Ref:- Your good office Letter No.994, dtd.24.01.2024.

Sir,

In inviting a kind reference to the subject cited above, it is to state that as per the field enquiry by the Assistant Executive Engineer, Panikoili (R&B) Sub-Division, Panikoili vide letter No.113 dtd.08.02.2024 it has reported that the approach road of the proposed land is feasible and no obstruction will be created for drainage of natural water course (As attached drawing of the area of project site over Plot No.227(P), 350/929(P), 351(P), 350(P), 349(P), 120(P) & Khata No.130, 1,97 & 131 under DanagadiTahasil) for construction of MS/HSD retail outlet by Indian Oil Corporation Limited, Bhubaneswar., is feasible for approach road and drainage facilities. Hence the NOC may be issued.

This is for favour of your kind information and necessary action.

Yours faithfully

Encloser- The proposed drawing
Is attached.

Memo No. 1314 / Dated 09.02.24

Copy forwarded to the Assistant Executive Engineer, Panikoili (R&B) Sub-Division, for information with reference to his letter No.113 dtd.05.02.2024.

M-972

21/3

Received
PR Section
Collectorate, Jajpur

[Signature]
Superintending Engineer
Panikoili (R&B) Division
09/02/24

[Signature]
Superintending Engineer
Panikoili (R&B) Division
09/02/24

PIA No - 82
19/2/24

19/02/24



Confidential

Odisha Police
District Intelligence Bureau
Jajpur, Panikoili

No 901 / IB

DT. 11.02.2024

Dy Insp - 316
19/2/24

To
The Additional District Magistrate, Jajpur

Ref:- Letter No. 994 dt. 24.01.2024 of Additional District Magistrate, Jajpur

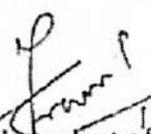
Sub:- Grant of NOC for construction of MS/HSD Retail Outlet at Mouza Dasmania under Danagadi Tahasil.

Sir,

With reference to the letter on the subject cited above, it is to intimate that, due enquiry was made by IIC Jakhapura PS on the required points of NOC for opening of MS/HSD Retail Outlet at mouza Dasmania under Danagadi Tahasil in favour of Divisional Retail Sales Head(F), IOCL, Bhubaneswar. There will be no Law and Order problem for opening of MS/HSD Retail Outlet at the selected land of mouza Dasmania under Danagadi Tahasil, Jajpur vide Khata No- 130, 1, 97 & 131, Plot No- 227(P), 350/929(P), 351(P), 350(P), 349(P) & 420(P), Area - 1620 SQMT..

Hence, this office has no objection for issue of NOC for opening of MS/HSD Retail Outlet at the selected land of mouza Dasmania under Danagadi Tahasil as per the site plan, subject to clearance from other concerned departments.

Yours faithfully,


Superintendent of Police
Jajpur

2/3

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.4179 of 2024

Rasmita Patra

....

Petitioner

Mr. A. Mishra, Advocate

-versus-

Union of India and others

....

Opposite Parties

Mr. K. Das, A.S.C.

Mr. B.K. Pardhi, C.G.C.

CORAM:

JUSTICE B. P. ROUTRAY

ORDER
28.02.2024**Order No.**

01.

1. Heard Mr. A. Mishra, learned counsel for the Petitioner, Mr. B.K. Pardhi, learned C.G.C. for Union of India and Mr. K. Das, learned Additional Standing Counsel for State-Opposite Parties.
2. The grievance of the Petitioner is that, the Tahasildar is not acting upon the direction of the Deputy Collector. It is further submitted that, the Deputy Collector, Judicial, Jajpur in his letter dated 07.02.2024 has directed to the Tahasildar, Danagadi to enquire the matter looking into the grievance of the Petitioner.
3. Considering such limited prayer of the Petitioner, the writ petition is disposed of with a direction to the Tahasildar, Danagadi (Opposite Party No.6) to dispose of the grievance of the Petitioner as per the direction of the Deputy Collector, Judicial, Jajpur contained in letter dated 07.02.2024 under Annexure-3, in accordance with law and if no legal impediment is there, within a

Signature Not Verified

Digitally Signed
Signed by: BASANTA KUMAR BARIK
Reason: Authentication
Location: High Court of Orissa, Cuttack

period of three months from the date of receipt of certified copy of this order.

4. An urgent certified copy of this order be granted on proper application.

(B.P. Routray)
Judge



B.K. Barik

OFFICE OF THE TAHASILDAR, DANAGADI

ଭୁବନେଶ୍ୱର - ୭୫୧୦୦୧ - ୨୧୪୨୧୫୫ - ନମ୍ବର : tdrdanagadi@gmail.com

ଫିନ - ୭୫୫୦୨୭ (ଓଡ଼ିଶା)

Letter No. 767

/Date: 29-02-2024



The Additional District Magistrate, Jajpur

Sub:-Grant of NOC for construction of MS/HSD Retail Outlet IOCL at mouza Dasamania Under DanagadiTahasil.

Ref:-Your letter No.III-JA-03/2024/994/dated 24/01/2024 and IIIJA-03/2024/1738 dated 07.02.2024

Sir,

With reference to the subject cited above, the inquiry report in the desired format regarding grant of "No Objection Certificate" for opening of MS/HSD Retail Outlet IOCL at mouza Dasamania under Danagadi Tahasil is given below:-

1. **Public Objection:** - A public notice was issued in the locality inviting public objection, if any on dated 09/02/2024 vide this office notice No.554 dt.09/02/2024. Accordingly notice also published in Panchayat Samiti, Danagadi/Concerned GP Office/RI, Office and office Notice Board for wide publication. In pursuance of the notice issued by this office, various objections/supports have been received from the villagers of Manatira GP.

Objection received from different concerned are

As claimed by petitioners,

- i) There will be traffic congestion.
- ii) The kids of nearby primary school may face accidents while crossing roads
- iii) Different SHG groups are using the nearby water body for chicken farming and goat farming.
- iv) Nearby agricultural Land will get polluted.

Supports received in favour of Petrol Pump.

- i) As Kalinganagar Zone is growing in terms of Industries and developing agricultural products, this Petrol pump will fulfill the needs of growing demand of motor vehicle which will be used in Industries, agricultures etc.
- ii) It will generate employment which will be helpful to many families.

2. Ownership of the proposed land:-

Revenue Inspector, Manatira was directed to inquiry into the matter vide this office memo No.285 dtd.29/01/2024. Revenue Inspector, Manatira has inquired and submitted his report as per the criteria asked vide letter No.III-JA-03/2024/994/ dated 24.01.2024. From the report, it is revealed that the suit land is received by M/s Jyoti Filling Station in Dasamania village from IDCO, Bhubaneswar through lease.

P.T.O

Land Schedule

Mouza	Khata No	Plot No.	Area	Kisam	Remarks
Dasaamania	1	350/929	Ac.0.01 O/O 0.11	Pasi-I	All the plots acquired by IDCO and Agreement made with the applicant vide Document No.1872200019/dated 08.08.2022
		351	Ac.0.02 O/O 0.32	Ambabagayat	
		350	Ac.0.22 O/O 0.26	Pasi-I	
	97	349	Ac.0.05 O/O 1.31	Pasi-I	
	130	227	Ac.0.04 O/O 0.14	Puratan Patita	
	131	420	Ac. 0.06 O/O 1.07	Rasta	

3. Information will be supplied by S.P. Jajpur.
4. Information will be supplied by Fire Officer.
5. That opening Retail Outlet on above said land will not obstruct natural water course. (RI Report enclosed)
6. The Retail Outlet on above land is connected to the Biju Pattanayak Road and drainage facility available. (RI Report enclosed)
7. The radial distance from proposed site to nearest school to is 150 Meter, nearest Temple is 1 KM, nearest Hospital 500 Meter and nearest village 130 Meter. (RI Report enclosed)
8. There may not be any harm to the natural habitants, upon given grant of license to the filling station. (RI Report enclosed)
9. The radial distance from the nearest petrol pump is 450 Meter. (RI Report enclosed)
10. **Viewpoint/Opinion:**
 - i) The suit land comes under the Kalinganagar National Investment Manufacturing Zone.
 - ii) The State of Odisha being the fastest growing economy in India has always taken measures to enhance the Industrial ecosystem.
 - iii) In this particular instance, the 67th DLSWCA chaired by Collector cum DM, Jajpur has already granted permission for allotment of above schedule IDCO Land to M/s Jyoti Filling station on 24.01.2020.
 - iv) After, getting approval from the DLSWCA, IDCO, made a lease agreement with M/s Jyoti Filling station vide Document No. - 11872200019 dated 08.08.2022.
 - v) As new industries have already got nod from the Govt. of Odisha for its establishment in the Kalinganagar National Investment Manufacturing Zone, the fuel consumption need will be higher. The establishment of another fuel point will cater the need of fuel consumption in future due to rapid industrialization. Hence, NOC for construction of MS/HSD Retail outlet of IOCL by M/s Jyoti Filling station at Dasmania may be granted as per guideline considering better interest of Public as well as of State.

Yoursfaithfully,

Tahasildar, Danagadi

TAHASILDAR, DANAGADI

ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର

ଫୋନ୍-୦୬୭୨୮-୨୨୨୦୦୧(ର) ୨୨୨୨୩୦, ଫାକ୍ସ-୨୨୨୦୮୨

ଇ-ମେଲ୍: dm.jajpur@hc.orissa.gov.in, ୱେବସାଇଟ୍: http://jajpur.nic.in

(ଅଭିଯୋଗ ବିଭାଗ)



COLLECTORATE JAJPUR

Ph. 06728-222001 (O) 222330 (F) FAX-222087

E mail: dm.jajpur@hc.orissa.gov.in website: http://jajpur.nic.in

(JUDICIAL SECTION)

No. III-JA-03/2024/ 4518 /dated 19.04.2024

To

The Tahasildar Danagadi

Sub: WP(C) No.4179/2024 - Rasmita.Patra vrs State & others.

Ref: Order dated 28.02.2024 of the Hon'ble High Court of Orissa at Cuttack

Sir,

In enclosing herewith the copy of the order along with grievance application of Rasmita Patra & Others under reference, I am directed to request you to take necessary action to implement the order of Hon'ble High Court and report compliance for kind perusal of the Collector as desired.

Encl: As above.

Yours faithfully

[Signature]
18/4/24
Addl. District Magistrate
Jajpur



ଓଡ଼ିଶା କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି
OFFICE OF THE TAHASILDAR, DANAGADI

ଓଡ଼ିଶା ସରକାର - ୦୬୭୨୮-୨୧୪୨୧୫

ଇ-ମେଲ : tdrdanagadi@gmail.com

ପିନ୍ - ୭୫୫୦୨୬ (ଓଡ଼ିଶା)

Letter No. 1455 /Dt. 10/05/2024

To

The Additional District Magistrate, Jajpur

Sub:- WP(C) No.4179/2024 Smt. Rasmita Patra Vrs state others.

Ref:- Letter No.III-JA-03/2024/4518/dated 19.04.2024 of the ADM, Jajpur and
WP(C) No.4179/2024.

Sir,

With reference to the letter on the subject cited above, I am to inform you that on the verification of case record that following action has been taken on the grievance of the Smt. Rasmita Patra Sarapanch of Manatira G.P. as stated below:-

Smt. Rasmita Patra Sarapanch and villagers of Manatira were submitted a grievance petition to the District Office on date 04.01.2024 regarding issue o NOC for construction of MS/HSD retail outlet at Dasamania and same petition was forwarded to this office vide district office letter No. III-JA-03/2024/1738/dated 07.02.2024. As per letter No. III-JA-03/2024/994/dated 24.01.2024 of the Additional District Magistrate, Jajpur and III-JA-03/2024/1738/dated 07.02.2024 of Deputy Collector, Judicial, Jajpur Tahasildar, Danagadi was issued a public Notice to the Sarapanch and public of Manatira GP for hearing their grievance. The grievance hearing was conducted in the Tahasil office Danagadi on 28.02.2024 and reply and views has been submitted to the District Office vide letter No.767/dtd.29.02.2024.

Further, I am to inform you that Smt. Rasmita Patra has filed a court case bearing No. WP(C) No.4179/2024 in connection with her grievance which she submitted to the District Office. The above said grievance has already been disposed of by this office letter No.767/dtd.29.02.2024.

This is for your kind information and necessary action.

1. Public Notice
2. Letter No.767/dtd.29.02.2024

M 9/24

12/5/24

Received
P R Section
Collectorate, Jajpur

Yours faithfully

Tahasildar, Danagadi
TAHASILDAR, DANAGADI



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି

OFFICE OF THE TAHASILDAR, DANAGADI

ଫୋନ୍ - ୦୬୭୨୮-୨୧୪୨୧୫

ଇ-ମେଲ୍: tdrdanagadi@gmail.com

ପିନ୍ - ୭୫୫୦୨୬ ଚଢ଼ିଶା

ଘୋଷଣା

ଏକକୋଟି ମାଣଟିରା ଗ୍ରାମପଂଚାୟତର ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ନିମ୍ନ ତଥ୍ୟସିଲ ବୃତ୍ତି ଉପରେ MS/HSD Retail Outlet ନିର୍ମାଣ ନିମନ୍ତେ ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟରେ No Objection Certificate ପାଇଁ ଆବେଦନ କରିଅଛନ୍ତି । ଉକ୍ତ ଦରଖାସ୍ତକୁ ଅବରୋଧ କରି ଗ୍ରାମତା ଗଣ୍ଠିତ ପାତ୍ର, ସରପଂଚ, ମାଣଡ଼ିରା ଏବଂ ଉକ୍ତ ଗ୍ରାମର ଗ୍ରାମବାସୀମାନେ ଏକ ଲିଖିତ ଅଭିଯୋଗ ଜିଲ୍ଲାସ୍ତରୀୟ ଯାଜପୁରଙ୍କ ଠାରେ ଦାଖଲ କରିଛନ୍ତି । ଉକ୍ତ ଅଭିଯୋଗ ଶୁଣାଣୀ ତା-୨୮.୦୭.୨୦୨୪ ରିଖ ପୂର୍ବାରୁ ଘ. ୧୧.୩୦ ମିନିଟ୍ ସମୟରେ ତହସିଲରେ କରାଯିବ । ଅଭିଯୋଗକାରୀମାନେ ଉକ୍ତ ତାରିଖ ଓ ସମୟରେ ତହସିଲରେ ଉପସ୍ଥିତ ରହିବେ ।

ତଥ୍ୟସିଲ

ମୋଜା	ଖାତା ନଂ	ପ୍ଲଟ ନଂ	ରକବା	କିସମ	ମିତବ୍ୟ
ଦଶମାଣିଆ	୧	୩୫୦/୯୨୯	ଏ. ୦.୧୧୨୩ ଏ. ୦.୦୧	ପଶି-୧	ଏ ସମସ୍ତ ଖସତା ଇଡ଼କୋ ଦ୍ୱାରା ଅଧିକୃତ ହୋଇଥିବା ଦସାବିଜ ନଂ- ୧୮୭୨୨୦୦୦୧୯ ତାରିଖ- ୦୮.୦୮.୨୦୨୨
		୩୫୧	ଏ. ୦.୩୨୩ ଏ. ୦.୦୨	ଆମବରାୟତ	
		୩୫୦	ଏ. ୦.୨୬୩ ଏ. ୦.୨୨	ପଶି-୧	
	୯୭	୩୪୯	ଏ. ୧.୩୧୨ ଏ. ୦.୦୫	ପଶି-୧	
	୧୩୦	୨୨୭	ଏ. ୦.୧୪୩ ଏ. ୦.୦୪	ପୁରାତନ ପରିତ	
୧୩୧	୪୨୦	ଏ. ୧.୧୨୩ ଏ. ୦.୦୬	ସର୍ବସାଧାରଣ		

(Signature)
ତହସିଲଦାର, ଦାନଗଡ଼ି
TAHASILDAR, DANAGADI

ପରିପତ୍ର ସଂଖ୍ୟା- ୫୫୪ ତାରିଖ- ୦୯.୦୭.୨୦୨୪ ।

ଏହାର ଏକକିତା ନକଲ ପଂଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି / ସମ୍ପୃକ୍ତ ଗ୍ରାମ ପଂଚାୟତ ସରପଂଚ ସମ୍ପୃକ୍ତ ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ମାଣଡ଼ିରାଙ୍କ କାର୍ଯ୍ୟାଳୟକୁ ବହୁଳ ପ୍ରଚାର ଓ ପ୍ରସାର ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

(Signature)
ତହସିଲଦାର, ଦାନଗଡ଼ି
TAHASILDAR, DANAGADI

TRANSLATED COPY**OFFICE OF THE TAHASILDAR , DANAGADI****DECLARATION**

Hereby it is declared to bring into the knowledge of the General Public of Manitira Gram Panchayat that in the following Land Schedule one M/S HSD Retail Outlet has applied permission before the District Office for obtaining No Objection Certificate in its favor in order to undertake construction. Smt. Rashmita Patra, Sarpanch Mantira along with villagers of the said village have filed a written complaint before the Collector cum District Magistrate Jajpur, Objecting the said construction. the hearing of the said complaint will be held on 28/02/2024 at 11:30AM in Tahasil Office. The Complainants are requested to remain present on the said date and time for hearing

SCHEDULE

Mouza	Khata No.	Plot No.	Area	Kissam	Remarks
Dashmania	1	350/929 351 350	Ac. 0.22d O/O 0.01 A.0.3D O/O 0.02 A.0.26D O/O 0.22	Pasi- 1 Ambabagayat Pasi- 1	All the plots acquired by IDCO and Agreement made with applicant vide No. 1872200019/dated 08.08.22
	97	349	A.1.31 O/O A.0.05	Pasi - 1	
	130	227	A.0.14 O/O 0.04	Puratan Patita	
	131	420	A.1.17 O/O 0.07	Rasta	

Tahasildar, Danagadi

Memo No. 554

Date- 09/02/2024

Copy to Panchayat Samiti Office, Danagadi/ Concerned Grampanchayat sarpanch, concerned revenue inspector, Manatira Office for information and necessary action.

Tahasildar, Danagadi

Rasmita Patra
Sarapanch
Manatira GP

17.2.2024
Ganyasulpanch

Sabaram Patra

Rasmita Patra

Charitay Patra

Sanyas Patra

Subram Patra

Susama Patra

Bidyadhar Patra

Manabadi

Pabitra Patra

Rasmita Patra

Sasmita Patra

Manabadi

Madan Patra

Subrat Patra

Danabadi

Julit Patra

Manabadi

Manabadi

Manabadi

Sumantra Patra

Manabadi

Manabadi

Handwritten text in Odia script, likely a list of names or a record.

Handwritten signature and date: 17.2.2024

Officially affirmed

Asst. Nazir
Danagadi Tahasil

TRANSLATED COPY

Respected Sir

Explained and apprised the above-mentioned villagers have signed the notice for wide circulation of all the villagers of Dasmnania mouza, endorsing a copy to the sarpanch

Girija Sankar Samantara
Asst. Nazir
Danagadi Tahsil



Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)

LSDA File No. : IIIJA03/24

PESO Isda No. : P/OR/JAJ/P586964/8(N3495)

Date : 29/06/2024

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. **NIL** dated **11/01/2024** submitted by **Tamal Dutta** and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to **Shri/Smt./M/s M/s. INDIAN OIL CORPORATION LIMITED, Bhubaneswar Divisional Office, 2nd Floor, Indian Oil Bhawan, Town/Village - Bhubaneswar (M. Corp.), District - KHURDA, State - Odisha, Pincode - 751024** for storage of petroleum products in their premises at **Khasra No. Khata No-130, 1, 97, 131(Plot No- 227(p),350/929(p),351(p),350(p),349(p) & 420(p), Town/Village - DASMANIA, Taluka/Tehsil - Jajapur, District - JAJPUR, State - Odisha** as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

- (a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;
- (b) comments from the Police Department regarding traffic density and impact on traffic;
- (c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;
- (d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;
- (e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. Condition of NOC

Conditions to follow :-

1. Fire safety arrangement shall be made as per the suggestions of the Assistant Fire Officer, Jajpur Fire Station, who shall be informed on completion of the Retail outlet for his inspection & issue of fire safety certificate.
2. Substantial plantation shall be developed in the surrounding areas.
3. Construction of Retail outlet shall in no way obstruct the natural watercourse.
4. The Retail outlet owner must abide with the terms and conditions of Superintending Engineer, Panikoili (R&B). Division.
5. The Retail outlet must not be constructed within 50 mtr radial distance from any human habitation.

hutments, shops and industrial establishments.

6. The Retail outlet owner must abide with the terms and conditions of Explosive Substances Act, 1988 and amendments made from time to time along with Petroleum Rules, 2002.
7. The Proprietor Jyoti Prakash Swain, S/o- Jaladhar Swain of village Juna, Po/Ps-Marshaghai, Dist-Kendrapara, Odisha Pin-754213 shall be held responsible for any mishap/ casualty of the worker or public in course of their work or afterwards within their premises and be liable for such compensation as would be determined by local administration or by any court of law.
8. The Proprietor shall keep close watch on traffic density and impact on traffic to avoid any untoward situation.
9. If any proposal to the local or area development planning arises in future, the Proprietor shall abide by the terms & conditions as may be required.
10. It shall be the responsibility of the retail outlet owner to keep the site accessible to fire tenders in case of emergency and to remain prepared for fire services for combating the emergencies.
11. The retail outlet owner shall provide free air, drinking water and Toilet in the Retail Outlet premises.
12. The District Magistrate reserves the right to revoke/ Cancel the N.O.C. at any time without assigning any reason thereof for the interest of Govt. and general public or violation of any condition mentioned above and to be framed from time to time under these Rules.

Naba Krishna Jena
Naba Krishna Jena

Additional District Magistrate

[Signature and Seal of District authority]
Addl. District Magistrate
Jaipur

Copy forwarded to :

- The Jt. Chief Controller of Explosives, East Circle, East circle, 8, Esplanade East, 1st floor, Kolkata (W.B.), 700069.
The Dy. Chief Controller of Explosives, Office Space - 201, 2nd Floor, NSIC-IMDC Building, Dharmapada Bhawan, Plot No. 6, Block-D, Mancheswar Industrial Estate, Bhubaneswar, 751010.

Note

1. The licensing authority shall accept the no objection certificate within period of three year from the date of issue for considering grant of licence.
2. A copy of drawing duly signed and endorsed by the No Objection Certificate issuing Authority shall be enclosed along with the No Objection certificate and forwarded to the above offices of PESO.

IN THE HIGH COURT OF ORISSA: CUTTACK.

WP(C) No. 20271/2024.

Rasmita Patra ... Petitioner
 Vrs
 Union of India and others ... Opp. Parties

I N D E X

Sl. No.	Description of documents	Page
1	COUNTER AFFIDAVIT filed on behalf of the Opp. Party No.2 and 6	1-6
2	<u>ANNEXURE-A/6</u> Copy of letter No.767 dt.29.02.2024	7-8
3	<u>ANNEXURE-B/6</u> Copy of public notice dt.30.01.2024.	- 9 -
4.	<u>ANNEXURE-C/6</u> Copy of letter No.554 dt.9.02.2024	10-11
5.	<u>ANNEXURE-D/6</u> Copy of "NO OBJECTION CERTIFICATE"	12-18

Cuttack

Date: 21.10.24

Adl. Standing Counsel.

IN THE HIGH COURT OF ORISSA: CUTTACK.

WP(C) No. 20271/2024.

Rasmita Patra

...

Petitioner

Vrs

Union of India and others

...

Opp. Parties

COUNTER AFFIDAVIT FILED ON BEHALF OF THE
OPP. PARTIE No. 2 & 6

I, Ranjit Kumar Mallick, aged about 33 years, S/o Sri Balaram Mallick, at present working as Tahasildar, Danagadi, Dist-Jajpur do hereby solemnly affirm & state as follows.

1. That I am the Opposite Party No.6 and have gone through the writ Petition and have understood the contents thereof. In my official capacity, I am also well acquainted with the facts of the case and thus competent to swear this affidavit for self and on behalf of the Opposite Party No.2 being duly authorised.

2. That it is humbly submitted that the Petitioner has filed the aforesaid Writ Petition before the Hon'ble High Court challenging the action of the opp. parties in not acting upon the grievance petition submitted by the petitioner and others with regard to construction of a retail outlet (petrol pump) under Mantira Gram Panchayat at Dasmania violating the guideline as stipulated by the Govt. of India.

Ranjit Kumar Mallick

Pradipta Kumar Mohanti
PRADIPTA KUMAR MOHANTI
Notary, Cuttack Town
Regd.No-ON-04/1995

2

3. That at the outset, the deponent denies each and every averment/assertion/ contention raised by the petitioner.
4. That in reply to para 1 of the writ petition, it is humbly submitted that upon receipt of the grievance petition forwarded to the Tahasildar, Danagadi by the Deputy Collector, Judicial, Jajpur vide letter No.1738 dt.07.02.2024, enquiry was conducted by the concerned Revenue Inspector and it was found that NOC could be granted for construction of Petrol Pump in public interest as Kalinga nagar is a growing industrial zone. The said report dated 29.02.2024 was submitted to the Additional District Magistrate, Jajpur vide letter No.767 dt.29.02.2024 (copy enclosed as ANNEXURE-A/6).
5. That so far as reply to para 2 and 3 of the writ petition is concerned, the present deponent has no comments to offer
6. That in reply to para 4 of the writ petition, it is humbly submitted that proper filed enquiry was conducted and it is mentioned in the report dated 29.02.2024 (under Annexure-A/6) that the radial distance from nearest school to proposed petrol pump is 150 meters, nearest temple is 1 km, nearest hospital is 500 meters and from nearest village is 130 meters. So also the Superintending Engineer, R & B, Panikoili Division has given 'No Objection' so far as drainage and approach road is concerned.

Ranjit Kumar Mallik.



PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Read No-01/01/1935

7. That so far as reply to para 5 and 6 of the writ petition are concerned, it is humbly submitted that the reply to para 1 (para-4 of the counter affidavit) may kindly be treated as reply to para 5 to avoid repetition.

However, public objection was invited regarding issue of "No Objection Certificate for opening of said petrol Pump. Accordingly objections were received which pertains to Traffic Congestion, apprehension of accident of kids while crossing roads, natural water flowing blockage etc. After going through the merit of the grievance, the Tahasildar, Danagadi was of opinion that as kalinga Nagar zone is growing in terms of industries, the petrol pump will fulfill the needs of growing demands of vehicles. It will not only generate employment but also uplift many families and is in public interest as well as in the interest of State.

8. That in reply to para 7 of the writ petition, it is humbly submitted that after due conduct of enquiry and considering all the aspects of greivance, the Tahasildar, Danagadi was of the opinion that NOC should be issued in favour of opening of Petrol Pump.

9. That in reply to para 8 of the writ petition, it is humbly submitted that detailed enquiry as well as grievance hearing has already been carried out by the Tahasidar, Danagadi and the outcome was communicated to the Addl. District Magistrate, Jajapur vide letter No. 767 dt.29.02.2024(under Annexure-A/6).


PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

Ranjit Kumar Mallik

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10. That in reply to para 9 of the writ petition, it is humbly submitted that public notice was issued on 30.01.2024(ANNEXURE-B/6) inviting objection and objections were received from different corners. Consequently, a notice was issued vide letter No.554 dt.9.02.2024(ANNEXURE-C/6) regarding scheduled of hearing of objection on 28.02.2024 at 11.30 AM at Office of the Tahasildar, Danagadi. It would evident from the notice dated 9.2.2024 (under Annexure-C/6) that the same was duly acknowledged by the petitioner and other villagers on 17.02.2024. The recommendation for grant of NOC in support of said petrol pump was sent vide letter dated 29.2.2024(under Annexure-A/6) to the Additional District Magistrate, Jajpur, after hearing the grievance and consideration all the facts. Hence the stand taken by the petitioner in this para regarding giving no opportunity of hearing, is not at all true.

11. That so far as reply to para 10 of the writ petition is concerned, the present deponent has no comments to offer.

12. That it is humbly submitted that the suit land comes under Kalinganagar National Investment Manufacturing zone. The State of Odisha being the fastest growing economy in India has always taken measures to enhance the Industrial ecosystem. In the particular instance, the 67th DLSWCA (District Level Single Window Clearance Authority) chaired


PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

Ranjit Kumar Mahi

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by the Collector-cum- DM. Jajpur has already granted permission for allotment of above scheduled IDCO land to the Petrol Pump in question. 'No Objection' has also received from S.P., Jajpur from point of view of law and order and from Superintending Engineer, R & B, Panikoili Division so far as drainage and approach road is concerned.

So also, as new industries have already got nod from the Government of Odisha for its establishment in the kalinganagar National Investment Manufacturing Zone, the fuel consumption need will be higher. The establishment of another fuel point will cater the need of fuel consumption in future due to rapid industrialization.

13. That it is humbly submitted that considering comments from all relevant Government Departments and with conditions, the 'NO OBJECTION CERTIFICATE' has already been issued under the Petroleum Rules, 2002 by the District Administration, Jajpur. In this regard copy of 'NO OBJECTION CERTIFICATE' is annexed herewith as ANNEXURE-D/6.

14. That the averments / assertions/ allegations made in the Writ petition, which are not specifically admitted by this Deponent may kindly be deemed to have been denied. This deponent craves leave of the Hon'ble Court to file further affidavit, if required at the later stage for just and proper adjudication by this Hon'ble Court.


PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

Ranjit Kumar Mishra

6

15. That in view of the facts stated and submission made by this deponent, the prayers made in the Writ petition are devoid of merit and liable to be rejected.

16. That the statements made above in Paragraphs 1 to 3 are true to the best of my knowledge and belief and those statements made in paragraphs 4 to 13 are true to my information derived from the records and the statements made in paragraphs 14 and 15 are my submissions to this Hon'ble Court. I believe the information to be true as per available official records.

Ranjit Kumar Mallik
Deponent 21-10-24

Identified by
PO Unnarasi Dmh
A.S.O, A.G.'s Office 21-10-24



Solemnly affirmed before me by ... R.K. Mallik ...

Who is identified before me by
..... P. Dash A.S.O., Advocate

General's Office whom I personally know.

This the 21 day of October, 2024

21/10/2024

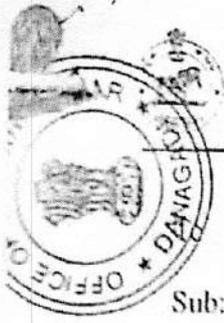
PRADIPTA KUMAR MOHANTI
Notary, Cuttack Town
Regd.No-ON-04/1995

Cuttack, OATH COMMISSIONER
Date: 21.10.24 NOTARY PUBLIC, CUTTACK

CERTIFICATE

Certified that cartridge papers are not available.


Addl. Standing Counsel.



OFFICE OF THE TAHASILDAR, DANAGADI

ଫୋନ୍ - ୦୬୭୨୮ - ୨୦୪୨୦୨୩, ୩୩୩ : tdrdanagadi@gmail.com

ଫିକ୍ସ - ୨୦୦୦୨୨ (୨୦୦୩)

letter No. 767

Date: 29-02-2024

The Additional District Magistrate, Jajpur
Sub:-Grant of NOC for construction of MS/HSD Retail Outlet IOCL at mouza Dasamania Under Danagadi Tahasil.

Ref:-Your letter No.III-JA-03/2024/994/dated 24/01/2024 and IIIJA-03/2024/1738 dated 07.02.2024

Sir,

With reference to the subject cited above, the inquiry report in the desired format regarding grant of "No Objection Certificate" for opening of MS/HSD Retail Outlet IOCL at mouza Dasamania under Danagadi Tahasil is given below:-

1. **Public Objection:** - A public notice was issued in the locality inviting public objection, if any on dated 09/02/2024 vide this office notice No.554 dt.09/02/2024. Accordingly notice also published in Panchayat Samiti, Danagadi/Concerned GP Office/RI, Office and office Notice Board for wide publication. In pursuance of the notice issued by this office, various objections/ supports have been received from the villagers of Manatira GP.

Objection received from different concerned are

As claimed by petitioners,

- i) There will be traffic congestion.
- ii) The kids of nearby primary school may face accidents while crossing roads
- iii) Different SHG groups are using the nearby water body for chicken farming and goat farming.
- iv) Nearby agricultural Land will get polluted.

Supports received in favour of Petrol Pump.

- i) As Kalinganagar Zone is growing in terms of Industries and developing agricultural products, this Petrol pump will fulfill the needs of growing demand of motor vehicle which will be used in Industries, agricultures etc.
- ii) It will generate employment which will be helpful to many families.

2. Ownership of the proposed land:-

Revenue Inspector, Manatira was directed to inquiry into the matter vide this office memo No.285 dtd.29/01/2024. Revenue Inspector, Manatira has inquired and submitted his report as per the criteria asked vide letter No.III-JA-03/2024/994/ dated 24.01.2024. From the report, it is revealed that the suit land is received by M/s Jyoti Filling Station in Dasamania village from IDCO, Bhubaneswar through lease.

[Signature]
Tahasildar, Danagadi

P.T.O

- 8 -

Land Schedule					
Mouza	Khata No	Plot No.	Area	Kisam	Remarks
Dasamania	1	350/929	Ac.0.01 O/O 0.11	Pasi-I	All the plots acquired by IDCO and Agreement made with the applicant vide Document No.1872200019/d ated 08.08.2022
		351	Ac.0.02 O/O 0.32	Ambabagayat	
		350	Ac.0.22 O/O 0.26	Pasi-I	
	97	349	Ac.0.05 O/O 1.31	Pasi-I	
	130	227	Ac.0.04 O/O 0.14	Puratan Patita	
	131	420	Ac. 0.06 O/O 1.07	Rasta	

3. Information will be supplied by S.P. Jajpur.
4. Information will be supplied by Fire Officer.
5. That opening Retail Outlet on above said land will not obstruct natural water course. (RI Report enclosed)
6. The Retail Outlet on above land is connected to the Biju Pattanayak Road and drainage facility available. (RI Report enclosed)
7. The radial distance from proposed site to nearest school to is 150 Meter, nearest Temple is 1 KM, nearest Hospital 500 Meter and nearest village 130 Meter. (RI Report enclosed)
8. There may not be any harm to the natural habitants, upon given grant of license to the filling station. (RI Report enclosed)
9. The radial distance from the nearest petrol pump is 450 Meter. (RI Report enclosed)

10. **Viewpoint/Opinion:**

- i) The suit land comes under the Kalinganagar National Investment Manufacturing Zone.
- ii) The State of Odisha being the fastest growing economy in India has always taken measures to enhance the Industrial ecosystem.
- iii) In this particular instance, the 67th DLSWCA chaired by Collector cum DM, Jajpur has already granted permission for allotment of above schedule IDCO Land to M/s Jyoti Filling station on 24.01.2020.
- iv) After, getting approval from the DLSWCA, IDCO, made a lease agreement with M/s Jyoti Filling station vide Document No. - 11872200019 dated 08.08.2022.
- v) As new industries have already got nod from the Govt. of Odisha for its establishment in the Kalinganagar National Investment Manufacturing Zone, the fuel consumption need will be higher. The establishment of another fuel point will cater the need of fuel consumption in future due to rapid industrialization. Hence, NOC for construction of MS/HSD Retail outlet of IOCL by M/s Jyoti Filling station at Dasmania may be granted as per guideline considering better interest of Public as well as of State.

Yoursfaithfully,

[Signature]
Tahasildar, Danagadi

29/21
TAHASILDAR, DANAGADI

[Signature]
Tahasildar, Danagadi

-9-

Annexure - B/6

PUBLIC NOTICE

It is hereby informed to all public of Manatira G.P. that IOCL retail outlets going to open in Dasamania Village on below mentioned land schedule, So, public objection hereby appealed to submit to undersigned within 7 days from issue of the notice if any.

Land Schedule

Mouza	Khata	Plot	Area	Kissam	R.T.
Dasamania	1	350/929	Ac. 0.01 O/O 0.11	Pasi-1	Nija Chasa
		351	Ac. 0.02 O/O 0.32	Ambabagayat	
		350	Ac. 0.22 O/O 0.26	Pasi-1	
	97	349	Ac. 0.05 O/O 1.31	Pasi-1	Nakula Patu S/o- Dina Patu, vil- Chatrakona
	130	227	Ac. 0.04 O/O 0.14	Puratan Patita	Anabadi
	131	420	Ac. 0.06 O/O 1.07	Rasta	Sarbasadharan

- < Jagannath Narth
- < 01/01/24 3/1/24
- < Jagannath Pradhan
- < Rajakumar Eswar Pradhan.

[Signature]
30/01/24

Revenue Inspector
Manatira

[Signature]
Tahasildar, Danagadi

- 10 - Annexure - 9/6



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି
OFFICE OF THE TAHASILDAR, DANAGADI

ହୋଇପାରିବ ନୁହେଁ - ୦୬୭୨୮-୨୧୪୨୧୫

ଇ-ମେଲ: tdrdanagadi@gmail.com

ଫିନ - ୭୫୫୦୨୭) ଓଡ଼ିଶା

ଘୋଷଣା

ଏତଦ୍ୱାରା ମାଣିତିରା ଗ୍ରାମପଂଚାୟତର ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ନିମ୍ନ ତହସିଲ ବୃତ୍ତି ଉପରେ MS/HSD Retail Outlet ନିର୍ମାଣ ନିମନ୍ତେ ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟରେ No Objection Certificate ପାଇଁ ଆବେଦନ କରିଅଛନ୍ତି । ଉକ୍ତ ଦରଖାସ୍ତକୁ ଅବରୋଧ କରି ଗ୍ରାମତା ରଶ୍ମିତା ପାତ୍ର, ସରପଂଚ, ମାଣିତିରା ଏବଂ ଉକ୍ତ ଗ୍ରାମର ଗ୍ରାମବାସୀମାନେ ଏକ ଲିଖିତ ଅଭିଯୋଗ ଜିଲ୍ଲାପାଳ, ଯାଜପୁରଙ୍କ ଠାରେ ଦାଖଲ କରିଛନ୍ତି । ଉକ୍ତ ଅଭିଯୋଗ ଶୁଣାଣୀ ତା-୨୮.୦୨.୨୦୨୪ ରିଖ ପୂର୍ବାହ୍ନ ଘ. ୧୧.୩୦ ମିନିଟ୍ ସମୟରେ ତହସିଲରେ କରାଯିବ । ଅଭିଯୋଗକାରୀମାନେ ଉକ୍ତ ତାରଖା ଓ ସମୟରେ ତହସିଲରେ ଉପସ୍ଥିତ ରହିବେ ।

ତହସିଲ

ମୌଜା	ଖାତା ନଂ	ପୂର୍ତ୍ତ ନଂ	ରକବା	କିସମ	ମାତ୍ରବ୍ୟ
ଦଶମାଣିଆ	୧	୩୫୦/୯୨୯	ଏ. ୦.୧୧୨୩ ଏ. ୦.୦୧	ପଶି-୧	ଏ ସମସ୍ତ ଖସତା ଇଡକୋ ଦ୍ୱାରା ଅଧିକୃତ ହୋଇଥିବା ଦସ୍ତାବିଜ ନଂ- ୧୮୭୨୨୨୦୦୦୧୯ ତାରିଖ- ୦୮.୦୮.୨୦୨୨
		୩୫୧	ଏ. ୦.୩୨୨୩ ଏ. ୦.୦୨	ଆମବଗାୟତ	
		୩୫୦	ଏ. ୦.୨୬୨୩ ଏ. ୦.୨୨	ପଶି-୧	
	୯୭	୩୫୯	ଏ. ୧.୩୧୨୩ ଏ. ୦.୦୫	ପଶି-୧	
	୧୩୦	୨୨୭	ଏ. ୦.୧୫୨୩ ଏ. ୦.୦୫	ପୁରାତନ ପଡିତ	
୧୩୧	୪୨୦	ଏ. ୧.୧୭୨୩ ଏ. ୦.୦୬	ସର୍ବସାଧାରଣ		

[Signature]
ତହସିଲଦାର, ଦାନଗଡ଼ି

ପରିପତ୍ର ସଂଖ୍ୟା- ୫୫୫ ତାରିଖ- ୦୯.୦୨.୨୦୨୪ ।

ଏହାର ଏକକିତା ନକଲ ପଂଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି / ସମ୍ପୃକ୍ତ ଗ୍ରାମ ପଂଚାୟତ ସରପଂଚ ସମ୍ପୃକ୍ତ ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ମାଣିତିରାଙ୍କ କାର୍ଯ୍ୟାଳୟକୁ ବହୁଳ ପ୍ରଚାର ଓ ପ୍ରସାର ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

[Signature]
Tahasildar, Danagadi

[Signature]
ତହସିଲଦାର, ଦାନଗଡ଼ି

TRANSLATED COPY**OFFICE OF THE TAHASILDAR , DANAGADI****DECLARATION**

Hereby it is declared to bring into the knowledge of the General Public of Manitira Gram Panchayat that in the following Land Schedule one M/S HSD Retail Outlet has applied permission before the District Office for obtaining No Objection Certificate in its favor in order to undertake construction. Smt. Rashmita Patra, Sarpanch Mantira along with villagers of the said village have filed a written complaint before the Collector cum District Magistrate Jajpur, Objecting the said construction. the hearing of the said complaint will be held on 28/02/2024 at 11:30AM in Tahasil Office. The Complainants are requested to remain present on the said date and time for hearing

SCHEDULE

Mouza	Khata No.	Plot No.	Area	Kissam	Remarks
Dashmania	1	350/929 351 350	Ac. 0.22d O/O 0.01 A.0.3D O/O 0.02 A.0.26D O/O 0.22	Pasi- 1 Ambabagayat Pasi- 1	All the plots acquired by IDCO and Agreement made with applicant vide No. 1872200019/dated 08.08.22
	97	349	A.1.31 O/O A.0.05	Pasi - 1	
	130	227	A.0.14 O/O 0.04	Puratan Patita	
	131	420	A.1.17 O/O 0.07	Rasta	

Tahasildar, Danagadi

Memo No. 554

Date- 09/02/2024

Copy to Panchayat Samiti Office, Danagadi/ Concerned Grampanchayat sarpanch, concerned revenue inspector, Manatira Office for information and necessary action.

Tahasildar, Danagadi

8/29/24, 2:22 PM

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Annexure - D/6

- 12 -

Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)



LSDA File No. : IIIJA03/24

PESO Isda No. : P/OR/JAJ/PS86964/8(N3495)

Date : 29/06/2024

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. NIL dated 11/01/2024 submitted by Tamal Dutta and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to Shri/Smt./M/s M/s. INDIAN OIL CORPORATION LIMITED, Bhubaneswar Divisional Office, 2nd Floor, Indian Oil Bhawan, Town/Village - Bhubaneswar (M. Corp.), District - KHURDA, State - Odisha, Pincode - 751024 for storage of petroleum products in their premises at Khasra No. Khata No-130, 1, 97, 131 (Plot No- 227(p), 350/929(p), 351(p), 350(p), 349(p) & 420(p), Town/Village - DASMANIA, Taluka/Tehsil - Jajapur, District - JAJPUR, State - Odisha as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

- comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;
- comments from the Police Department regarding traffic density and impact on traffic;
- comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;
- comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;
- comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. Condition of NOC

Conditions to follow :-

- Fire safety arrangement shall be made as per the suggestions of the Assistant Fire Officer, Jajpur Fire Station, who shall be informed on completion of the Retail outlet for his inspection & issue of fire safety certificate.
- Substantial plantation shall be developed in the surrounding areas.
- Construction of Retail outlet shall in no way obstruct the natural watercourse.
- The Retail outlet owner must abide with the terms and conditions of Superintending Engineer, Panikoili (R&B), Division.
- The Retail outlet must not be constructed within 50 mtr radial distance from any human habitation,

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TRUE COPY
ATTESTED

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Tahasildar, Danagadi


Deputy Collector, Judicial
Collectorate, Jajpur

13

utments, shops and industrial establishments.

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6. The Retail outlet owner must abide with the terms and conditions of Explosive Substances Act, 1988 and amendments made from time to time along with Petroleum Rules, 2002.
7. The Proprietor Jyoti Prakash Swain, S/o- Jaladhar Swain of village Juna, Po/Ps-Marshaghai, Dist-Kendrapara, Odisha Pin-754213 shall be held responsible for any mishap/ casualty of the worker or public in course of their work or afterwards within their premises and be liable for such compensation as would be determined by local administration or by any court of law.
8. The Proprietor shall keep close watch on traffic density and impact on traffic to avoid any untoward situation.
9. If any proposal to the local or area development planning arises in future, the Proprietor shall abide by the terms & conditions as may be required.
10. It shall be the responsibility of the retail outlet owner to keep the site accessible to fire tenders in case of emergency and to remain prepared for fire services for combating the emergencies.
11. The retail outlet owner shall provide free air, drinking water and Toilet in the Retail Outlet premises.
12. The District Magistrate reserves the right to revoke/ Cancel the N.O.C. at any time without assigning any reason thereof for the interest of Govt. and general public or violation of any condition mentioned above and to be framed from time to time under these Rules.

Naba Krishna Jena
Naba Krishna Jena

Additional District Magistrate

(Signature) Addl. District Magistrate (City)
Jajpur

Copy forwarded to :

The Jt. Chief Controller of Explosives, East Circle, East circle, 8, Esplanade East, 1st floor, Kolkata (W.B.), 700069.
The Dy. Chief Controller of Explosives, Office Space - 201, 2nd Floor, NSIC-IMDC Building, Dharmapada Bhawan, Plot No. 6, Block-D, Mancheswar Industrial Estate, Bhubaneswar, 751010.

Note

1. The licensing authority shall accept the no objection certificate within period of three year from the date of issue for considering grant of licence.
2. A copy of drawing duly signed and endorsed by the No Objection Certificate issuing Authority shall be enclosed along with the No Objection certificate and forwarded to the above offices of PESO.

**TRUE COPY
ATTACHED**

(Signature)
15/10/24
Deputy Collector, Judicial
Collectorate, Jajpur

(Signature)
Tahasildar, Danagadi

about:blank

n. 2.110-82

P.R.NO - 118
15.03.2024



18/03/24



Email: ecpwd.pkl@rediffmail.com
Phone/Fax: 06726 240120

OFFICE OF THE SUPERINTENDING ENGINEER
PANIKOILI (R&B) DIVISION.
PANIKOILI.

Letter No 1313 Dtd 09.Feb.2024

To, The Additional District Magistrate,
Jajpur.

Sub:- Grant of NOC for Construction of MS/ HSD Retail outlet, Indian Oil Corporation Limited at Dasamania under Danagadi Tahasil.

Ref:- Your good office Letter No.994, dtd.24.01.2024.

Sir,

In inviting a kind reference to the subject cited above, it is to state that as per the field enquiry by the Assistant Executive Engineer, Panikoili (R&B) Sub-Division, Panikoili vide letter No.113 dtd.08.02.2024 it has reported that the approach road of the proposed land is feasible and no obstruction will be created for drainage of natural water course (As attached drawing of the area of project site over Plot No.227(P), 350/929(P), 351(P), 350(P), 349(P), 420(P) & Khata No.130, 197 & 131 under Danagadi Tahasil) for construction of MS/HSD retail outlet by Indian Oil Corporation Limited, Bhubaneswar, is feasible for approach road and drainage facilities. Hence the NOC may be issued.

This is for favour of your kind information and necessary action.

Yours faithfully

Encloser- The proposed drawing
is attached.

[Signature]
Superintending Engineer
Panikoili (R&B) Division
09/02/24

Memo No. 131A / Dated 09.02.24

Copy forwarded to the Assistant Executive Engineer, Panikoili (R&B) Sub-Division, for information with reference to his letter No.113 dtd.05.02.2024.

TRUE COPY
ATTESTED

[Signature]
Superintending Engineer
Panikoili (R&B) Division
09/02/24

[Signature]
Tahasildar, Danagadi

[Signature]
15/10/24
Deputy Collector, Judicial
Collectorate, Jajpur



ODISHA FIRE & EMERGENCY SERVICE
FIRE SAFETY RECOMMENDATION

FORM-II

[Under Rule-12 (5)]



RECOMMENDATION No:	RECOMM1101010112024001777	APPLICATION No:	FSR1101010112024000001
Date of Issue:	29-01-2024	Date of Receipt of Application:	28-01-2024

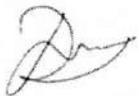
1.	Name & Address of the proposed Building/Premises:	New M/S/HSD Filling Station, AT-DASMANIA, TAHASIL-DANAGADI, PG-JAKHAPURA RAILWAY STATION-JAKHAPURA, DIST-JAJPUR(ODISHA), PIN-755026
2.	Name and Address of the Applicant(s):	JYOTI PRAKASH SWAIN
3.	Proposed Occupancy (Type of Building):	PETROL PUMP
4.	Area with Plot Number and Khata Number:	Mouza- Dasermania, Plot No. - 227(P), 350(P), 351(P), 350(P), 349(P), 420(P), Khata No.- 130, 1, 97, 131, Tahasil- Danagadi, Dist- Jajpur
5.	Date of Inspection:	29-01-2024

6. Recommendation:

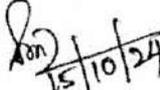
The Fire Safety Recommendation for the following building(s) is/are as follows:-

TRUE COPY
ATTESTED




Tahasildar, Danagadi

Page 1 of 4


15/10/24
Deputy Collector, Judicial
Collectorate, Jajpur

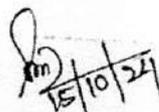
- 16 -

A. Structural and construction site requirements:		
i.	Details of the building(s) like height, no. of floors, area on each floor, built up area, etc.	Ground Floor, Height Sales Room-3.45 Mtr, Canopy 06.00 Mtr, Area Sales Room-46.15 Sq Mtr. Canopy 224 Sqm.
ii.	Parking	Open Parking.
iii.	Access To The Building	06 Mtr wide approach road.
iv.	Open spaces (In Mtrs.)	Front-10 Mtr, Rear-25.5 Mtr, Left-17 Mtr, Right-17 Mtr.
v.	Exits (Type, Number, Dimension & Ramp Arrangement)	12.5 Mtr IN and 12.5 Mtr OUT. Open to sky.
vi.	Firefighting Shaft	NIL
vii.	Lifts	NIL
viii.	Building Services	
	Electrical Service	All Electrical Fittings should be flame proof conforming to IS 2148.
	Air Conditioning	NIL
Gas supply	NIL	
Others	NIL	
ix.	Fire Command Centre	NIL
x.	Other requirements	No structure will be provided within 06 mtr of Dispensing Pump. 1.2 Mtr high boundary wall required in three sides of license premises.
B. Fixed Fire Fighting Installations :		
i.	Fire Extinguisher	02 nos. DCP/ABC type fire extinguisher of 10/09 kg capacity should be kept near each Dispense Unit (Dispense Pump). One no. CO2 (Carbon Dioxide) type Fire Extinguisher should be kept near electric panel room and transformer.
ii.	First- Aid Hose Reel	NIL
iii.	Wet Riser	NIL
iv.	Down Comer	NIL
v.	Yard Hydrant	NIL

TRUE COPY
ATTESTED

Page 2 of 4


Tahasildar, Danagadi


15/10/24
Deputy Collector, Judicial
Collectorate, Jaipur

- 17 -

	Automatic Sprinkler System	NIL
	Manually Operated Electronic Fire Alarm System	NIL
vii.	Automatic Detection Alarm System	NIL
ix.	Underground Static Water Storage Tank	NIL
x.	Terrace Tank	NIL
xi.	Pump Near Underground Static Water Storage Tank	NIL
xii.	Pump At Terrace Tank Level With Minimum Pressure Of 3.5 Kg/Cm ²	NIL
xiii.	Fire Bucket	02 nos. sand filled fire bucket should be kept near each dispense unit (Dispense Pump). 04 nos. sand filled fire buckets should be kept near Transformer
xiv.	Public Information Board	NO SMOKING, Switch Off Mobile, Telephone No. of Police, Fire, Ambulance should be displayed for public information.
C.	OPINION	The proposed site is suitable from fire point of view for construction of petroleum retail outlet. The require fire safety measure inside the out side should be taken referring to Petroleum Rules 2002/ OISD Standard 225/ Approved Building Plan and other relevant Rules & Codes. After construction of the structure, it is requested to apply in Form-III (Online) for issuance of Fire Safety Certificate as per Odisha Fire Prevention and Fire Safety Rules-2017 .

TRUE COPY
ATTESTED

15/10/24
Deputy Collector, Judicial
Collectorate, Jajpur

Signature Not Verified
Assistant Fire Officer, Jajpur
Signed by: SPS ANTA
SETUP Fire Station
Date: 29-01-2024 15:31:49

NOTE

- (i) It is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
(ii) This Certificate is issued as per section 4, 5, & 6 of Information Technology Act 2000 and its subsequent amendments in 2008.
(iii) For any Query or Verification, Agency /Department / Office may visit <http://agnishamasova.odisha.gov.in>



Tahasildar, Danagadi

(iv) Tampering of this Certificate will attract penal action.

~~- 18 -~~

**TRUE COPY
ATTESTED**

[Signature]
15/10/24

**Deputy Collector, Judicial
Collectorate, Jaipur**

[Signature]

Tahasildar, Danagadi



19/02/24



~~19~~

P.R.NW-82
17-2-24
[5]

Confidential

Odisha Police
District Intelligence Bureau
Jajpur, Panikolli

No 901 / III

DT. 11.02.2024

Dyno-316
19/2/24

To The Additional District Magistrate, Jajpur

Ref:- Letter No. 994 dt. 24.01.2024 of Additional District Magistrate, Jajpur

Sub.- Grant of NOC for construction of MS/HSD Retail Outlet at Mouza Dasmania under Danagadi Tahasil.

Sir,

With reference to the letter on the subject cited above, it is to intimate that, due enquiry was made by HC Jakhapura PS on the required points of NOC for opening of MS/HSD Retail Outlet at mouza Dasmania under Danagadi Tahasil in favour of Divisional Retail Sales Head(F), IOCL, Bhubaneswar. There will be no Law and Order problem for opening of MS/HSD Retail Outlet at the selected land of mouza Dasmania under Danagadi Tahasil. Jajpur vide Khata No- 130, 1, 97 & 131, Plot No- 227(P), 350/929(P), 351(P), 350(P), 349(P) & 420(P). Area - 1620 SQMT..

Hence, this office has no objection for issue of NOC for opening of MS/HSD Retail Outlet at the selected land of mouza Dasmania under Danagadi Tahasil as per the site plan, subject to clearance from other concerned departments.

Yours faithfully,

[Signature]
11.2.24
Superintendent of Police
Jajpur

Jack

TRUE COPY
ATTESTED

[Signature]
15/10/24
Deputy Collector, Judicial
Collectorate, Jajpur

Address: Panikolli, Jajpur, PIN- 755043
E-mail-spjpp.odpol@nic.in, Tel: CUG-94389-16456

[Signature]

Tahasildar, Danaqadi

Signature Not Verified

Digitally Signed
Signed by: MADHUSMITA SAHOO
Designation: Senior Stenographer
Reason: Authentication
Location: High Court of Orissa, Cuttack
Date: 17-Dec-2024 12:24:05



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 20271 OF 2024

Rasmita Patra

.... **Petitioner**

Mr. Arijeet Mishra, Advocate

-versus-

Union of India and others

.... **Opp. Parties**

Mr. Swayambhu Mishra,
Additional Standing Counsel
(for Opp. Party Nos.2,3 & 5)

Ms. Sanjibani Mishra, Advocate
(For IOCL)

Mr. Umesh Chandra Mohanty, Advocate
(For Opp. Party No.1)

**CORAM:
JUSTICE K.R. MOHAPATRA**

**ORDER
13.12.2024**

Order No.

4. 1. This matter is taken up through hybrid mode.
2. The Petitioner in this writ petition seeks for a direction to the Collector, Jajpur-Opposite Party No.2 to conduct an enquiry and to take a decision on the objection at Annexure-5 keeping in mind the prescribed guideline dated 26th June, 2020 for construction of new retail outlet (petrol pump) at Dasmania under Mantira Gram Panchayat.
3. Mr. Mishra, learned counsel for the Petitioner by filing a memo prays for withdrawal of the writ petition. Memo so filed is taken on record.
4. Ms. Mishra, learned counsel for the IOCL files counter affidavit in Court today serving copy thereof on learned counsel for the Petitioner. She, however, does not have any objection to

Signature Not Verified

Digitally Signed
Signed by: MADHUSMITA SAHOO
Designation: Senior Stenographer
Reason: Authentication
Location: High Court of Orissa, Cuttack
Date: 17-Dec-2024 12:24:05



the prayer made by learned counsel for the Petitioner for withdrawal of the writ petition.

5. Mr. Mohanty, learned counsel for Opposite Party No.1 also does not have any objection to the prayer made by learned counsel for the Petitioner.

6. In view of the above, the writ petition is disposed of as withdrawn.

ms

(K.R. Mohapatra)
Judge

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
 भुवनेश्वर मंडल कार्यालय
 दुसरी मंजिल, इंडियन ऑयल भवन
 A/2, चंद्रशेखरपुर, भुवनेश्वर - 751 024
 दूरभाष : 0674-2745854, 2745722, फ़ैक्स : 0674-2742855
Indian Oil Corporation Limited
 Bhubaneswar Divisional Office
 2nd Floor, Indian Oil Bhavan
 A/2, Chandrasekharpur, Bhubaneswar - 751 024
 Tel. : 0674-2745854, 2745722, Fax : 0674-2742855



विपणन प्रभाग
 Marketing Division

To,

Dt: 16.10.2024

The Superintendent of Police
 Jajpur District
 Panikoili

Ref: SP/Jakhapura/01

Sub: Request for co-operation for smooth construction and operation of Fuel Retail Outlet at PS:
 Jakhapura, Dasmania Mouza, Jajpur District

Sir,

We wish to inform your esteemed office that Indian Oil Corporation Limited has awarded dealership for running of fuel retail outlet at Dasmania Village, PS: Jakhapura to M/S Jyoti Filling Station (Proprietor: Jyoti Prakash Swain) vide LOI number: R/2023/IN002211/OR./000083/2201/00038 Dtd. 30.12.2023.

The NOC was obtained from District Collector vide LSDA file Number: IIIJA03/24 Dt. 29.06.2024 for establishment of Retail outlet at the subject location. The N.O.C. had been obtained post verifications and clearances from various statutory bodies i.e. Tehsildar Office, R&B Office Panikoili, S.P Office Jajpur, Fire Office Jajpur.

The dealership has been awarded on the grounds that the dealer has obtained land from IDCO (Odisha Industrial Development Corporation) on lease basis for 67 years vide lease document number: 11872200019 Dt 08.08.2022. The possession of the land was handed over on Dt 12.06.2023.

The land from IDCO has been selected by IDCO for establishment of Retail Outlet after the proceedings of the 67th District Level Single window clearance Authority Committee (DLSWCA) Meeting of Jajpur District held on 24.01.2020 in the Office Chamber of Collector and District Magistrate Jajpur. After due diligence and processes the land has been awarded to the concerned candidate.

We would like to bring to the notice of your kind office that the dealer was opposed by few villagers while proceeding for the construction work of the retail outlet. A complaint has been lodged in the good office of the Jakhapura PS by the authorised person against the issue on 30.09.2024. The dealer and the corporation is not able to proceed further with any construction work considering the situation at the site.

We would need your co-operation for carrying out the construction work smoothly at the subject site so that the Retail outlet could be started at the earliest for the convenience of the general public.

Thanking You

Aditya
 ADITYA HRIDAY
 Yours sincerely, (AMC JAJPUR DIST.)

For Indian Oil Corporation Limited.

इंडियन ऑयल कॉर्पोरेशन लिमिटेड

भुवनेश्वर मंडल कार्यालय
दुसरी मंजिल, इंडियन ऑयल भवन,
A/2, चन्द्रशेखरपुर, भुवनेश्वर - 751 024
दूरभाष : 0674-2745854, फॉक्स : 0674-2742855
Indian Oil Corporation Limited
Bhubaneswar Divisional Office
2nd Floor, Indian Oil Bhawan,
A/2, Chandrasekharpur, Bhubaneswar - 751024
Phone : 0674-2745854, Fax : 0674-2742855



विपणन प्रभाग
Marketing Division

Ref: - R/2023/IN002211/OR./000083/2201/00038

To,
The LOI Holder
Mr. Jyoti Prakash Swain
Dist: Jajpur

Dt: 18.01.2025

Subject: - Explanation letter for no progress at the site for development post LOI issuance

This to bring to your notice that you have been issued LOI vide LOI Reference No.- R/2023/IN002211/OR./000083/2201/00038 dated 30.12.2023. It is more than one year that the LOI has been issued but there is no progress in the civil work.

It is very disheartening to see that there has been no progress at your site till date. Even after lot of follow-up and co-operation by the corporation **this letter is being issued as there is no progress as per the LOI condition.**

We hereby demand explanation from you within 7 days from the receipt of the letter regarding non-compliance of the works expected for commissioning and why the corporation should not cancel your LOI as none of the LOI conditions have been full filled till date.

Please note that if we do not observe any significant development by next 2 weeks from the receipt of this letter, we will consider it as an intimation that you are no longer interested in developing the site for commissioning of the RO and will result in escalation of the matter as per the interest of the corporation.

Your reply should reach us within 3 days, failing which suitable action as deemed fit will be initiated against you in line with the Corporation's policy, Dealer Selection Guideline and LOI conditions.

Aditya

Aditya Hriday
Asstnt. Mgr Retail Sales

ANNEXURE/9 SERIES

RD0354221231H IQR:8279035422
 RL MARGANAI S.O <754213>
 Counter No:1.12/02/2025,12:51 India Post
 To:THE COLLECTOR, JAIPUR
 PIN:755001, Jaipur H.O
 From: P SWAIN, JUNA
 Wt:100gms Ack Fee:3.00,REG=17.0
 Amt:76.70, Tax:11.70, Amt.Paid:77.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002664868> <Wear Mask, Stay Safe>

To

The Collector, Jajpur.

Dist- Jajpur.

Sub: A Prayer for police protection to complete the construction of Retail Outlet
 at –Dasmania under Danagadi Tahasil.

Sir,

With due respect I want to draw your kind attention to the following facts for your consideration and kind attention for my request.

That in pursuant to the open advertisement Dated 28/06/2023, I was selected for the said Retail Outlet. Accordingly, NOC was sought for from collector Jajpur vide letter No: BBSR/NOC/Jakhapura Date:11/01/2024 by Indian Oil Corporation Limited. After obtaining the clearance and reports / views of the all authority concerned i.e. Tahasildar Danagadi , Superintendent of Police Jajpur , Assistant Fire Officer , Jajpur , Superintending of Engineer R & B , Panikoili. District Magistrate Collector Jajpur, Finally NOC was granted. But when I started the construction work , some of the local people including Sarpanch objected the construction work and fill the grievance application before the collector, Jajpur.

Further taking into account public petition and as per the order of the collector, a public meeting was conducted in the office of the Tahasildar, Danagadi. After hearing the objection, the final order was issued in my favour, However the Sarpanch Smt.Rasmita Patra field a writ application before the Hon'ble High Court of Orissa, Cuttack vide: W.P.(C). No.4179 of 2024. The said writ application was disposed of by Hon'ble High court of Orissa directing Tahasildar to dispose of the public grievance in accordance with law with a period of three months. But the said Sarpanch Smt. Rasmita Patra again filed another writ application bearing W.P.(C) No.20271/2024 before the Hon'ble High Court of Orissa which was/ is finally withdrawn on dt:13/12/2024 by the petitioner (Smt. Rasmita Patra) as such there was/ is no reason left for objection of said Retail Outlet.

As per the contract as well as letter of award construction of Retail Outlet and its operation is to be done within a time limit, if the Outlet will not function within the stipulated time, then the LOI in favour of the retail outlet will be cancelled and for this I have to bear huge loss and my subsistence will be abruptly affected. However, the IOCL has issued an explanation letter for no progress at the site and also cancellation of LOI as the LOI conditions have not fulfilled till date. Concern letter is attached herewith for your kind reference.

But with a very painful and with a heavy heart it is intimated to you that as and when construction work has been taken up some anti-social people come to the spot and are obstructing the construction work by giving threatening of life, in such situation it is very difficult to complete the construction work and make the Outlet for operation in time without

your kind cooperation.

In view of the above it is therefore prayed and requested to kindly direct/ instructs the local police authority to provide police protection to me and my people for smooth construction and make the Outlet in operational, and for such act of kindness I shall be obliged.

Thanking You

Date: 11.02.2025

Yours

Jyoti Prakash Swain

(Jyoti Prakash Swain)

C/o- Jaladhar Swain

At- Juna, P.O.- Marshaghai ,

Dist- Kendrapara, Pin-754213,

Odisha, Mob: 6370303997

Copy enclosed

- 1) Copy of the reports/ letter of Clearance
- 2) Copy of NOC
- 3) Copy of proceeding of the 67th District level Single Window Clearance Authority
- 4) Copy of letter of intent of offer of Retail Outlet
- 5) Two copy of High court order.
- 6) Explanation letter for cancellation of LOI by IOCL.

Copy to

- 1) SP Jajpur
- 2) ADM, Kalinga Nagar, Jajpur Road.
- 3) Tahasildar Danagadi.
- 4) IIC Jakhapura police station.

सिस्टीम सर्विस

RO03542214514 IVR:827903542214514
 RE NAFSAGHAI S.O. <754213>
 Counter No:1.12/02/2025,12:51
 To:SP OF POLICE,JAJPUR
 PIN:755043, Panikoili S.O
 From:J P SWAIN,JUNA
 Wt:1850ms Ack Fee:3.00,REG=17.0
 Amt:82.60,Tax:12.60,Amt.Paid:83.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002668663> <Wear Masks, Stay Safe>

To

Superintendent of Police,
 Jajpur, At- panikoili ,
 Dist- Jajpur.

Sub: A Prayer for police protection to complete the construction of Retail Outlet
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Thanking You

Yours

Jyoti Prakash Swain

(Jyoti Prakash Swain)

C/o- Jaladhar Swain

At- Juna, P.O.- Marshaghai ,

Dist- Kendrapara, Pin-754213,

Odisha, Mob: 6370303997

Date: 11.02.2025

Copy enclosed

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- 1) The Collector, Jajpur.
- 2) ADM, Kalinga Nagar, Jajpur Road.
- 3) Tahasildar Danagadi.
- 4) IIC Jakhapura police station.

भारतीय डाक
 R0035422154IM IVR:8279035422
 RL MARSAGHAI S.O (754213)
 Counter No:1,12/02/2025,12:51
 To:ADM KALINGANAGAR,JAIPUR RD
 PIN:755019, Jaipur Road RS S.O
 From:J P SWAIN,JUNA
 Wt:185gms Ack Fees:3.00,REG:17.0
 Amt:82.60,Tax:12.60,Amt.Paid:83.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002664848> <Wear Masks, Stay Safe>

To

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 Dist- Jajpur.

Sub: A Prayer for police protection to complete the construction of Retail Outlet
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Thanking You

Date: 11.02.2025

Yours

Jyoti Prakash Swain

(Jyoti Prakash Swain)

C/o- Jaladhar Swain

At- Juna, P.O.- Marshaghai,

Dist- Kendrapara, Pin-754213,

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Copy to

- 1) The Collector, Jajpur.
- 2) SP Jajpur
- 3) Tahasildar Danagadi.
- 4) IIC Jakhapura police station.

R0035422137IN TVR:8279035422137
 RL MARSAGHAI S.O <754213>
 Counter No:12/02/2025,12:51 India Post
 To:Tahasildar,DANAGADI
 PIN:755026, Danagadi S.O
 From:J P SWAIN,JUNA
 Wt:185gms Ack Fees:3.00,REG=17.0
 Amt:82.60,Tax:12.60,Amt.Paid:83.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

To

Tahsildar Danagadi.

District- Jajpur.

Sub: A Prayer for police protection to complete the construction of Retail Outlet at –Dasmania under Danagadi Tahasil.

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difficult to complete the construction work and make the Outlet for operation in time without your kind cooperation.

In view of the above it is therefore prayed and requested to kindly direct/ instructs the local police authority to provide police protection to me and my people for smooth construction and make the Outlet in operational, and for such act of kindness I shall be obliged.

Thanking You

Date: 11.02.2025

Yours

Jyoti Prakash Swain

(Jyoti Prakash Swain)

C/o- Jaladhar Swain

At- Juna, P.O.- Marshaghai ,

Dist- Kendrapara, Pin-754213,

Odisha, Mob: 6370303997

Copy enclosed

- 1) Copy of the reports/ letter of Clearance
- 2) Copy of NOC
- 3) Copy of proceeding of the 67th District level Single Window Clearance Authority
- 4) Copy of letter of intent of offer of Retail Outlet
- 5) Two copy of High court order.
- 6) Explanation letter for cancellation of LOI by IOCL.

Copy to

- 1) The Collector, Jajpur.
- 2) SP Jajpur
- 3) ADM, Kalinga Nagar, Jajpur Road.
- 4) IIC Jakhapura police station.

RO0354221681H IVR:8279035422
 RL NARSINGHAI S.O <754213>
 Counter No:1.12/02/2023.12:51
 To:IIC JAKHAPURA PS,JAKHAPURA
 PIN:755026, Danagadi S.O
 From:J P SMATH,JUNA
 Wt:185qms Ack Fees:3.00,REG=17.0
 Amt:82.60,Tax:12.60,Amt.Paid:83.00(Cash)
 <Track on www.indiapost.gov.in>

To

IIC Jakhapura police station

Dist- Jajpur.

Sub: A Prayer for police protection to complete the construction of Retail Outlet
 at –Dasmania under Danagadi Tahasil.

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- 2) SP Jajpur
- 3) ADM, Kalinga Nagar, Jajpur Road.
- 4) Tahasildar Danagadi.

R00354235091H IVR:82790354235
 RL NARSAGHAI S.O <754213>
 Counter No:1.17/02/2025.12:11
 To:CHAIRMAN CUM .IDCO TOWERS
 PIN:751022, Bhoznagar S.O
 From:J P SWAIN, BUNA
 Wt:2500ms Ack Fee:3.00,REG=17.0
 Amt:100.30,Tax:15.30,Amt.Paid:100.00(Cash)
 <Track on www.indiacst.gov.in>

To

Chairman cum managing director IDCO
The Collector, Jajpur.
The Superintendent of Police, Jajpur.
ADM Kalinga Nagar, Jajpur Road.
Tahasildar Danagadi.
IIC Jakhapura police station.

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Thanking You

Date: 17.02.2025

JYOTI FILLING STATION
 Yours
Jyoti Prakash Swain
 Proprietor

(Jyoti Prakash Swain)

C/o- Jaladhar Swain

At- Juna, P.O.- Marshaghai ,

Dist- Kendrapara, Pin-754213,

Odisha, Mob: 6370303997

Copy enclosed

- 1) Copy attached of Jyoti filling Station lease deed.
- 2) Copy of the reports/ letter of Clearance.
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- 3) ADM Kalinga Nagar.
- 4) Tahasildar Danagadi.
- 5) IIC Jakhapura police station.



जयपुर कार्यालय
 Marketing Division

To,

Dt: 25.02.2025

The District Collector
 Jajpur District

Ref: DM/Jakhapura/01

Sub: Request for co-operation for smooth construction and operation of Fuel Retail Outlet at PS: Jakhapura, Dasmania Mouza, Jajpur District

Sir,

We wish to inform your esteemed office that Indian Oil Corporation Limited has awarded dealership for running of fuel retail outlet at Dasmania Village, PS: Jakhapura to M/S Jyoti Filling Station (Proprietor: Jyoti Prakash Swain) vide LOI number: R/2023/IN002211/OR./000083/2201/00038 Dtd. 30.12.2023.

The NOC was obtained from District Collector vide LSDA file Number: IIIJA03/24 Dt. 29.06.2024 for establishment of Retail outlet at the subject location. The N.O.C. had been obtained post verifications and clearances from various statutory bodies i.e. Tehsildar Office, R&B Office Panikoili, S.P. Office Jajpur, Fire Office Jajpur.

The dealership has been awarded on the grounds that the dealer has obtained land from IDCO (Odisha Industrial Development Corporation) on lease basis for 67 years vide lease document number: 11872200019 Dt 08.08.2022. The possession of the land was handed over on Dt 12.06.2023.

The land from IDCO has been selected by IDCO for establishment of Retail Outlet after the proceedings of the 67th District Level Single window clearance Authority Committee (DLSWCA) Meeting of Jajpur District held on 24.01.2020 in the Office Chamber of Collector and District Magistrate Jajpur. After due diligence and processes the land has been awarded to the concerned candidate.

We would like to bring to the notice of your kind office that the dealer was opposed by few villagers while proceeding for the construction work of the retail outlet. A complaint has been lodged in the good office of the Jakhapura PS by the authorised person against the issue many times. The dealer and the corporation is not able to proceed further with any construction work considering the situation at the site.

We would need your co-operation and protection from police for carrying out the construction work smoothly at the subject site so that the Retail outlet could be started at the earliest for the convenience of the general public.

Thanking You

Yours sincerely,

For Indian Oil Corporation Limited.

Received
 Jyoti
 25/2/25

No. IDCO/HO/P&A-LA-E-7831/20

6004

Date:

01/03/25

To

The Collector & District Magistrate,
Jajpur.

Sub: Regarding handing over physical possession of land measuring Area Ac.0.4 allotted in favor of M/s. Jyoti Filling Station in village Dasmania under Danagadi Tahasil in the district of Jajpur for establishment of servicing of Petrol & Diesel Filling Station , sale of retail outlet for MS HSD Lubricants.

Ref: M/s. Jyoti Filling Station Letter dated 17.02.2025.

Sir,

In Inviting a reference to the Letter and subject cited above, I am forwarding request letter of M/s. Jyoti Filling Station for Police protection to complete construction of retail outlet over IDCO allotted lease hold land measuring area Ac.0.40 at village Dasmania under Danagadi Tahasil in the District of Jajpur.

This is for information and necessary action.

Enclosed: As above

Yours faithfully

Chief General Manager (Land)

Memo No. 6005

Dtd. 01/03/25

Copy forwarded to Superintendent of Police, Jajpur with photocopy of the prayer submitted by M/s. Jyoti Filling Station for information and necessary action.

Chief General Manager (Land)

Memo No. 6006 Dtd. 01/03/25

Copy to Additional District Magistrate, Kalinganagar/ Tahasildar Danagadi, Jajpur/ IIC, Jakhapura, Jajpur for information and necessary action.

[Signature]
28/2/2025
Chief General Manager (Land)

Memo No. 6007 Dtd. 01/03/25

Copy to Divisional Head, Jajpur Road Division Jajpur/Additional Land Officer, Jajpur Road Division, Jajpur for information and necessary action.

[Signature]
28/2/2025
Chief General Manager (Land)

Memo No. 6008 Dtd. 01/03/25

Copy to M/s. Jyoti Filling Station, Prop- Jyoti Prakash Swain, At- Baragadia, PO: Duburi, Kalinganagar, Jajpur-750026 for information

[Signature]
28/2/2025
Chief General Manager (Land)

132 8841/MD

19/12/23



283

To

✓ Chairman cum managing director IDCO, Bhubaneswar.

The Collector, Jajpur.

The Superintendent of Police, Jajpur.

ADM Kalinga Nagar, Jajpur Road.

Tahasildar Danagadi.

IIC Jakhapura police station.

C C M (Land)

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15/12/24

But with a very painful and with a heavy heart it is intimated to you that as and when construction work has been taken up some anti-social people come to the spot and are obstructing the construction work by giving threatening of life, in such situation it is very difficult to complete the construction work and make the Outlet for operation in time without your kind cooperation.

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Thanking You

JYOTI FILLING STATION
Jyoti Prakash Swain
Proprietor

JYOTI FILLING STATION
 Yours
Jyoti Prakash Swain

Date: 17.02.2025

(Jyoti Prakash Swain)

C/o- Jaladhar Swain

At- Juna, P.O.- Marshaghai ,

Dist- Kendrapara, Pin-754213,

Odisha, Mob: 6370303997

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इंडियन ऑयल कॉर्पोरेशन लिमिटेड
 भुवनेश्वर मंडल कार्यालय
 दुसरी मंजिल, इंडियन ऑयल भवन
 A/2, चन्द्रशेखरपुर, भुवनेश्वर - 751 024
 दूरभाष : 0674-2745854, 2745722, फैक्स : 0674-2742855
Indian Oil Corporation Limited
 Bhubaneswar Divisional Office
 2nd Floor, Indian Oil Bhavan
 A/2, Chandrasekharpur, Bhubaneswar - 751 024
 Tel. : 0674-2745854, 2745722, Fax : 0674-2742855



विपणन प्रभाग
 Marketing Division

To,

Dt: 07.03.2025

The District Collector
 Jajpur District

Ref: DM/Jakhapura/02

Sub: Request for co-operation for smooth construction and operation of Fuel Retail Outlet at PS:
 Jakhapura, Dasmania Mouza, Jajpur District

Ma'am,

This letter is in reference to our previous request letter bearing reference number DM/Jakhapura/01.

As per your instructions, we have initiated work at the designated site. However, we are currently facing resistance at the local level, which is hindering the commencement of construction. We respectfully seek your kind cooperation in ensuring the smooth execution of the project.

Given that the land has been duly allotted by IDCO, we are required to adhere to the stipulated timelines for construction. Furthermore, this project will not only serve the general public but also contribute to local employment, fostering economic growth in the area.

It is pertinent to mention that a few people have attempted to obstruct the project by filing cases at various forums, despite the lack of merit in their claims. Specifically, the petitioners are challenging the No Objection Certificate (NOC) issued by your esteemed office on 29.06.2024 and are persistently seeking to delay or halt the project. Notably, the petitioner who filed a case in the Hon'ble High Court on 16.08.2024 subsequently withdrew the same before the final hearing on 13.12.2024. A copy of the petition and the court order is enclosed for your reference.

In light of the above, we kindly request your support in addressing these unwarranted obstructions so that the project can proceed without further delays. Your assistance in this matter would be highly appreciated. We look forward to your favorable response.

Thanking You

Aswida

Yours sincerely,

For Indian Oil Corporation Limited.



Rupa Jena <ruparekha872@gmail.com>

Service of copy of counter affidavit by Respondent 9 - OA 13 OF 2025 RASMITA PATRA V CPCB and Ors.

3 messages

RUPAREKHA <ruparekha872@gmail.com>

16 April 2025 at 08:51

To: office.udittahalder1@gmail.com, ccb.cpcb@nic.in, fesec.or@nic.in, dm-jajpur@nic.in, mefcc@gov.in, sdekate@indianoil.in, md-idco@nic.in, tdrdangadi@gmail.com

Dear Sir

Please find enclosed herewith the copy of counter affidavit by Respondent 9 alongwith the annexures.

 NGT Counter.pdf--
Best Regards**Ruparekha Jena**

Advocate

Mail Delivery Subsystem <mailer-daemon@googlemail.com>

16 April 2025 at 08:52

To: ruparekha872@gmail.com

**Address not found**

Your message wasn't delivered to **tdrdangadi@gmail.com** because the address couldn't be found or is unable to receive email.

[LEARN MORE](#)

The response was:

550 5.1.1 The email account that you tried to reach does not exist. Please try double-checking the recipient's email address for typos or unnecessary spaces. For more information, go to <https://support.google.com/mail/?p=NoSuchUser> e9e14a558f8ab-

[LEARN MORE](#)

The response was:

550 5.1.1 The email account that you tried to reach does not exist. Please try double-checking the recipient's email address for typos or unnecessary spaces. For more information, go to https://support.google.com/mail/?p=NoSuchUser_e9e14a558f8ab-3d7dba7a85csor73625425ab.3 - gsmtip

Final-Recipient: rfc822; office.udittahalder1@gmail.com

Action: failed

Status: 5.1.1

Diagnostic-Code: smtp; 550-5.1.1 The email account that you tried to reach does not exist. Please try 550-5.1.1 double-checking the recipient's email address for typos or

550-5.1.1 unnecessary spaces. For more information, go to

550 5.1.1 https://support.google.com/mail/?p=NoSuchUser_e9e14a558f8ab-3d7dba7a85csor73625425ab.3 - gsmtip

Last-Attempt-Date: Tue, 15 Apr 2025 20:22:14 -0700 (PDT)

----- Forwarded message -----

From: RUPAREKHA <ruparekha872@gmail.com>

To: office.udittahalder1@gmail.com, ccb.cpcb@nic.in, fesec.or@nic.in, dm-jajpur@nic.in, mefcc@gov.in, sdekate@indianoil.in, md-idco@nic.in, tldrangadi@gmail.com

Cc:

Bcc:

Date: Wed, 16 Apr 2025 08:51:57 +0530

Subject: Service of copy of counter affidavit by Respondent 9 - OA 13 OF 2025 RASMITA PATRA V CPCB and Ors.

Dear Sir

Please find enclosed herewith the copy of counter affidavit by Respondent 9 alongwith the annexures.



NGT Counter.pdf

--

Best Regards

Ruparekha Jena

Advocate

3d7dba7a85csor73625425ab.3 - gsmtip

Final-Recipient: rfc822; tdrdangadi@gmail.com

Action: failed

Status: 5.1.1

Diagnostic-Code: smtp; 550-5.1.1 The email account that you tried to reach does not exist. Please try 550-5.1.1 double-checking the recipient's email address for typos or

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To: office.udittaholder1@gmail.com, ccb.cpcb@nic.in, fesec.or@nic.in, dm-jajpur@nic.in, mefcc@gov.in, sdekate@indianoil.in, md-idco@nic.in, tdrdangadi@gmail.com

Cc:

Bcc:

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Ruparekha Jena

Advocate

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To: ruparekha872@gmail.com



Address not found

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